STANDING COMMITTEE ON RURAL DEVELOPMENT

(2019-2020)

1

SEVENTEENTH LOK SABHA

MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT)

DEMANDS FOR GRANTS (2019-20)

FIRST REPORT



LOK SABHA SECRETARIAT

NEW DELHI

FIRST REPORT

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(SEVENTEENTH LOK SABHA)

MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT)

DEMANDS FOR GRANTS (2019-20)

Presented to Lok Sabha on 05.12.2019

Laid in Rajya Sabha on 05.12.2019



LOK SABHA SECRETARIAT

NEW DELHI

December, 2019/Agrahayana, 1941 (Saka)

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COMPOSITION OF THE STANDING COMMITTEE ON RURAL DEVELOPMENT (2019-2020)

Shri Prataprao Jadhav -- Chairperson

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- 3. Shri A.K.P Chinraj
- 4. Shri Rajveer Diler
- 5. Shri Sukhbir Singh Jaunapuria
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- 30. Shri Lal Sinh Vadodia
- 31.-Vacant-

SECRETARIAT

- 1. Shri Abhijit Kumar
- 2. Shri S. Chatterjee
- 3. Smt. Emma C. Barwa
- 4. Shri Inam Ahmed
- Additional Secretary
- Director
- Additional Director
- Assistant Executive Officer

INTRODUCTION

I, the Chairperson of the Standing Committee on Rural Development (2019-2020) having been

authorised by the Committee to submit the Report on their behalf, present the First Report on Demands for

Grants (2019-20) of the Ministry of Rural Development (Department of Rural Development).

2. Demands for Grants have been examined by the Committee under Rule 331E (1) (a) of the Rules

of Procedure and Conduct of Business in Lok Sabha.

3. The Committee took evidence of the representatives of the Department of Rural Development

(Ministry of Rural Development) on 05 November, 2019.

4. The Report was considered and adopted by the Committee at their sitting held on

27 November, 2019.

5. The Committee wish to express their thanks to the officials of the Ministry of Rural Development

(Department of Rural Development) for placing before them the requisite material and their considered

views in connection with the examination of the subject.

6. The Committee would also like to place on record their deep sense of appreciation for the

invaluable assistance rendered to them by the officials of Lok Sabha Secretariat attached to the Committee.

NEW DELHI; 27 November, 2019

06 Agrahayana, 1941 (Saka)

PRATAPRAO JADHAV

Chairperson,

Standing Committee on Rural Development

(iv)

REPORT

PART - I

NARRATION

I. INTRODUCTION

A. <u>Department of Rural Development - An Insight</u>

Ministry of Rural Development has been given the mandate to undertake interventions for integrated and sustainable rural development. At present, the Ministry of Rural Development consists of two Departments, namely, Department of Rural Development and Department of Land Resources.

This Report aims at examining the Demands for Grants for the Financial Year (2019-20), raised by the Department of Rural Development.

The functional domain of the Department of Rural Development *inter-alia* contains the implementation of schemes for generation of employment both self employment and wage employment, social assistance to the destitute, provision of housing, Rural Roads, and natural resource management activities. Apart from this, Department provides the support services and other quality inputs such as assistance for strengthening of DRDA Administration, Training & Research, Human Resource Development, etc. for the proper implementation of programmes.

(B) Key Schemes of Departmental of Rural Development

- (i) Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA)
- (ii) Deendayal Antyodaya Yojana National Rural Livelihood Mission DAY-NRLM
- (iii) Pradhan Mantri Gram Sadak Yojana (PMGSY)
- (iv) Pradhan Mantri Awaas Yojana Gramin (PMAY-G)
- (v) National Social Assistance Programme (NSAP)
- (vi) Shyama Prasad Mukherjee Rurban Mission (SPMRM)
- (vii) Saansad Aadarsh Gram Yojana (SAGY)

II. Budgetory Allocation (2019-20) of Department of Rural Development

The Department of Rural Development (Ministry of Rural Development) have been allocated a fund of Rs. 117647.19 crore *vide* demand no. 84 laid on the table of Lok Sabha on 09 July, 2019. The scheme-wise breakdown of funds for the financial year 2019-20 as compared to 2018-19 is as under:-

	Brief summary of the De				s of the		
	Department	of Kural	Develo	pment		(Rs. in crore	e)
SI.	Name of the Scheme	Major Head	Budget	Revised	Budget Es	stimates 20	19-2020
No.		_	Estimates,	Estimates	Revenue	Capital/	
		orriccount	2018-2019		Tto venue	Loan	Total
		2					
1	PLAN SCHEMES	3	4	5	6	7	8
n D T	CALL BROCK AND SECTION BY THE SECTION OF SECTION SECTI						
	ECIAL PROGRAMMES FOR RURAL DEVELOPMEN		4220.00	1462.10	2722.40		2.522.4
1	Aajeevika-National Rural Livelihood Mission(NRLM)	2501	1339.00			•••	2522.4
		3601	3830.50			•••	5583.75
		3602	5.50			•••	16.85
ГΟ	TAL - SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT		5175.00	5205.50	8123.00	•••	8123.00
RU	RAL EMPLOYMENT						
2	Mahatma Gandhi National Rural Employment						
_	Guarantee Scheme (MGNREGS)	2505	38800.29	43667.29	42550.29		42550.29
	dual anter seneme (MGMEGS)	3601	16194.71			•	17444.7
		3602	5.00				5.00
	TOTAL - Rural Employment	3002	55000.00			••	60000.00
пО	USING		33000.00	01004.03	00000.00	••	00000.00
		2216	1251.00	1251.00	2621.00		2621.0
3	Rural Housing (IAY)	2216	1251.00			••	2621.00
		3601	17265.00				14115.00
		3602	0.00				0.00
	Interest Subsidy	2216	384.00				384.00
	TOTAL - IAY		18900.00	18900.00	17120.00	••	17120.00
	HER RURAL DEVELOPMENT PROGRAMMES:						
4	Grants to National Institute						
	of Rural Development (NIRD)	2515	68.00			••	89.6
5	Assistance to CAPART	2515	24.00	17.60	24.00	••	24.00
6	Management Support to RD Programme						
	& strengthening district planning process	2515	244.40	244.40	340.62	••	340.62
7	BPL Survey	2515	75.70	386.95	1.00		1.00
8	RURBAN Mission	2515	147.50	20.77	103.52		103.5
		3601	916.76	348.01	579.63		579.6
		3602	43.96	9.35	36.85		36.8
	TOTAL - OTHER RURAL DEVELOPMENT		1520.32	1095.08	1175.27		1175.2
	PROGRAMMES						
RO.	AD & BRIDGES						
9	Pradhan Mantri Gram Sadak Yojana	3054	48.01	48.01	79.21	••	79.2
		3601	17246.99	14196.99	17215.79	•	17215.79
		3602	5.00	5.00	5.00		5.00
	(PMGSY) - Rural Roads		17300.00	14250.00	17300.00		17300.0
10	National Social Assistance Programme	2235	32.60	14.26	24.56		24.50
		3601	8879.96	8468.13	8189.99		8189.99
		3602	64.94	64.94	65.45		65.4
	TOTAL- NSAP		8977.50	8547.33	8280.00	••	8280.00

	I	T	(Rs. In crore)						
SI.	Name of the Scheme	Major Head	Budget	Revised	Budget Es	stimates 20	19-2020		
No.		of Account	Estimates,	Estimates,	Revenue	Capital/			
			2018-19	2018-19		Loan	Total		
1	2	3	4	5	6	7	8		
11	Provision for North Eastern Region and Sikkim								
	1. Aajeevika-National Rural Livelihood Mission(NRLM	2552	575.00	578.00	901.00		901.00		
	2. Mahatma Gandhi National Rural Employment								
	Guarantee Scheme (MGNREGS)	2552	0.00	0.00	0.00		0.00		
	3. Rural Housing (IAY)	2552	2100.00	1000.00	1880.00		1880.00		
	4. Grants to National Institute								
	of Rural Development (NIRD)	2552	7.00	7.00	10.35		10.3		
	5. Assistance to CAPART	2552	0.00	0.00	0.00		0.0		
	6. Management Support to RD Programme								
	& strengthening district planning process	2552	10.00	10.00	10.00		10.00		
	7. BPL Survey	2552	0.00	0.00	0.00		0.0		
	8. Pradhan Mantri Gram Sadak Yojana								
	(PMGSY) - Rural Roads	2552	1700.00	1250.00	1700.00		1700.00		
	9. Natinonal Social Assistance Mission	2552	997.50	353.06	920.00		920.00		
	10. RURBAN Mission	2552	91.78	72.90	80.00		80.00		
	TOTAL - NE Region		5481.28	3270.96	5501.35		5501.3		
12	Grameen Vikas Bhawan		5.25	5.25		100.00	100.00		
	TOTAL - PLAN		112359.35	112358.21	117499.62	100.00	117599.62		
	NON-SCHEME EXPENDITURE **								
	1. Headquarter's Establishment of	ļ							
	Department of Rural Development	3451	44.57	45.71	47.57		47.5		
	TOTAL - NON-PLAN		44.57	45.71	47.57		47.5		

^{**} w.e.f. 2017-18 the distinguish between Plan and Non Plan has been done away

III. Review of Annual Plan (2018-19)

The Actuals (2017-18), BE, RE and actuals of schemes upto 31.03.2019 for 2018-19 are as under:-

Year	BE	RE	Actuals (Rs. In crores)
2017-18	105400.18	108994.75	108518.48
2018-19	112354.10	112352.96	111853.36

Department of Rural Development

(Rs. In crores)

					KS. III CIOIES)	
Sl. No.	Name of the Scheme	BE 201	17-18	BE 2018-19		
No.		Proposed by	Allocated by	Proposed by	Allocated by	
		Department of	Ministry of	Department of	Ministry of	
		RD	Finance	RD	Finance	
1	Aajeevika- National Rural Livelihood Mission	7031.00	4500.00	7000.00	5750.00	
2	Pradhan Mantri Awas Yojana	27462.00	23000.00	27760.00	21000.00	
3	Pradhan Mantri Gram Sadak Yojana	19000.00	19000.00	19000.00	19000.00	
4	Grants to National Institute of Rural Development & Panchayati Raj	120.88	50.00	50.00	75.00	
5	Assistance to C.A.P.A.R.T.	150.00	20.00	24.20	24.00	
6	Management support to RD Programmes and strengthening district planning	364.79	250.00	279.00	254.40	
7	SECC Census	0.00	80.18	602.50	75.70	
8	National Social Assistance Programme	10468.90	9500.00	10450.00	9975.00	
9	Shyama Prasad Mukherjee RURBAN Mission	1459.49	1000.00	1651.00	1200.00	
	Total excluding MGNREGA	66057.06	57400.18	66816.70	57354.10	
10	MG National Rural Employment Guarantee Scheme	48000.00	48000.00	55000.00	55000.00	
	Capital Plan					
11	Grameen Vikas Bhawan	50.00	5.25	5.25	5.25	
12	Non Schemes(Sectt.)	51.33	42.45	48.46	44.57	
	Total (RD)(Revenue + Capital)	114158.39	105447.88	121870.41	112403.92	

3.2 Responding to the query of the Committee regarding the reasons for the reduction of funds at RE stage in 2018-19 alongwith a further reduction in the actual expenditure in 2018-19, the DoRD have submitted in its written reply as under:-

"The reduction in fund allocation to NSAP at RE stage has been done by Ministry of Finance and intimated to this Ministry. The reasons for reduction in actual expenditure vis a vis allocation is due to non-submission of requisite proposals / documents by the States/UTs in time and due to compulsory earmarking of 10% of funds for NE States which is more than the requirement of funds by NE States for extending assistance to identified beneficiaries.

National Institute of Rural Development & Panchayati Raj (NIRD&PR):- There was no reduction of funds at RE Stage during 2018-19 in respect of Strengthening/Establishment of SIRDs/ETCs(MSRDP) and NIRD&PR. But there were reduction in the actual expenditure due to the following reasons:-

Strengthening/ Establishment	Rs. 21.62 crore was reappropriated due to the fact that as per Ministry of Finance's instruction, grants will only be issued through PFMS in the EAT module. Three SIRDs and 32 ETCs could not activated in the EAT Module. So, grants could not be released to them.
of SIRDs/ETCs (MSRDP)	The Departmental Screening Committee met on 8.2.2019 to consider the proposal for non-recurring proposals. In the meeting, it was decided that proposals of some SIRD/ETCs to the tune of Rs.79.06 crore were required to be revised. If the proposals were approved, the allocation amount would have been utilized.
NIRD&PR	The proposal for the implementation of 7 th CPC to the employees and pensioners of NIRD&PR could not be approved by the Ministry during 2018-19. Hence, there was saving of Rs.2.83 crore in the salary head.

Pradhan Mantri Gram Sadak Yojana (PMGSY):- Budget allocation under PMGSY depends on Action Plan drawn by the Ministry in consultation with the State Government is based upon their absorption capacity, balance works in hand, unspent balance available. The actual release of funds to the State Governments for the projects sanctioned however is based on the actual physical and financial progress, performance in tendering of works and fulfilling of certain conditions laid down as per the programme guidelines. Further, many a times, the States could not perform as per the action plan due to reasons beyond control such as unpredictable adverse weather, unavailability of raw materials etc resulting in under-utilization of funds vis-a-vis the allocation. It may also not be out of place to mention that road construction progresses in stages and expenditure on length constructed would vary according to the stage at which the road is being constructed

due to these reasons there was some reduction in the budget at RE stage.

Pradhan Mantri Awaas Yojana - Gramin (PMAY-G):- The approved B.E for the Financial Year 2018-19 was Rs. 21,000 crore. As per the Framework for Implementation of PMAY-G, a minimum of 10% of the total funds should be earmarked for North Eastern States. Accordingly, an amount of Rs. 2,100 crore was earmarked in FY 2018-19 for NE States. Under PMAY-G, Central Share of funds is released to the States/UTs in 2 installments which further released to beneficiaries by the States/UTs. The main reason for the reduction of funds vis-à-vis expenditure was mainly due to less release to the NE States as there was delay/incomplete/non receipt of proposals from the State Governments of NER for release of funds under the scheme. Therefore, an amount of Rs. 1,400 crore was re-appropriated to other Programme Divisions of the Ministry.

Shyama Prasad Mukherjee RURBAN Mission (SPMRM):- During the Financial Year 2018-19 total funds were reduced at RE stage as Spatial Planning is a new concept in rural areas and a time consuming exercise, therefore expected proposals for release of third installment were not received from different States/UTs. Further, due to enforcement of Model Code of Conduct in different States, proposals from targeted States were not received. Further pace of expenditure depends on the absorption capacity of the State."

3.3 During the course of examination, it was observed that there was huge amount of unspent balance during the year 2018-19, elucidated as under:-

The details of Unspent balance scheme wise for the year 2018-19 is given below:-

	Department of Rural Development									
	Details of Scheme-wise Unspent Balances for 2018-19									
		(in Rs. Crore)								
S.No.	Name of Scheme/Item	2018-19								
1.	Pradhan Mantri Awaas Yojna (PMAY)- Grameen	9821.69								
2.	National Social Assistance Programme (NSAP)	957.38								
3.	Mahatama Gandhi National Rural Employment Guarantee Act (MGNREGA)	1809.56								
4.	Management Support to Rural Development Programs and Strengthening of District Planning Process	21.45								
5.	Grants to Council for Advancement of People's Action and Rural Technology (CAPART)	2.93								
6.	Shyama Prasad Mukherjee Rurban Mission	1028.35								
7.	National Rural Livelihood Mission	103094								
8.	Deen Dayal Upadhyay-Grameen Kaushal Yojana (DDU-GKY Skills)	1537.23								
9.	Pradhan Mantri Gram Sadak Yojna	22803.99*								
10.	Grants to National Rural Development Programme &	72.17								

Panchayati Raj (NIRDPR)		
	Total	38054.75

^{*} PMGSY figure is inclusive of Security Deposits Repayable, State Share, Interest Accrued and tender premium amounts

In the above context, the Committee desired to be enlightened about the steps planned by the DoRD (Department of Rural Devlopment) to utilize the unspent balances and reduce the quantum. In its reply, the Department have stated as below:-

"National Social Assistance Programme (NSAP):- The funds are released in advance to the States/UTs for covering the beneficiaries identified under the scheme after following the due procedure. The reason for availability of unspent balance with States/UTs is nonsubmission of requisite proposals/ documents by the States/UTs in time. For instance, sometimes, funds are released at the end of a financial year as the 02nd installment proposals are received in fourth quarter of a financial year. These funds are not fully utilized by the States before seeking funds for 01st installment for the subsequent year. In such cases unspent balance of the respective State is adjusted from the amount due towards 01stinstallment. However, the matter of unspent balances is continuously taken uр with the States through written communications/emails and formal discussions.

National Institute of Rural Development & Panchayati Raj (**NIRD&PR**):- As per the Revised Guidelines, funds under recurring grants are released on receipt of Utilisation Certificate and unspent balance, if any, lying with the Institute have been adjusted at the time of 2nd Installment. However, unspent balance available with the Institutes under non-recurring grants are meant for construction activities.

<u>Pradhan Mantri Gram Sadak Yojana (PMGSY):-</u> The unspent balances with the States are taken into consideration while processing the proposals of further release of funds. Further, the States are advised to increase the pace of construction of PMGSY roads and liquidate the available unspent balance.

<u>Pradhan Mantri Awaas Yojana - Gramin (PMAY-G):-</u> As part of prudent financial management the releases are not be made to the States/UTs where parking of funds exist.

Therefore, priority for releases is given to the States/UTs whose unspent balances through PFMS and all transactions are now advised to be routed through PFMS only in State Nodal Account(SNA) were less i.e. the unspent balance left in SNA will serve their liabilities for not more than a month.

National Rural Livelihood Mission (NRLM):- There is already a built in safeguard in the NRLM guidelines to control accumulation of unspent balances. According to the guidelines any unspent balance in excess of 10% of the total allocation of previous year is adjusted against the 2nd

installment of the succeeding financial year. Further Bi-monthly Finance Review Meetings are held with States to review the progress of the expenditure and resolve any impediments in smooth flow of funds and pace of expenditure. Performance review meetings with the States are also held regularly at highest level under the Chairmanship of Secretary (RD) which are attended by the Principal Secretaries of all States. The National Rural Livelihoods Promotion Society (NRLPS) has also been set up to provide professional and technical support in the implementation of NRLM. The Society has designated State anchors for each States for provide handholding support and monitoring. PFMS was implemented at state level and for monitoring of program component of the expenditure. However, now all components of the scheme are being brought on PFMS covering all major program implementation agencies.

<u>Shyama Prasad Mukherjee RURBAN Mission (SPM-RURBAN):-</u>Given the innovative nature of the Mission to bring together Convergence of all existing schemes and development of Spatial Plans for these Cluster areas, the division has taken several steps to expedite the Utilisation of unspent funds:

- (a) Circulation of Model Spatial planning guidelines for development of Clusters
- (b) PFMS integration with MIS portal for payment to vendors to simply fund flow mechanism.
- (c) RurbanSoft MIS portal has been developed to track the progress on real time basis.
- (d) Regular Video conferencing and National workshops with all States/UTs to identify bottlenecks and goal setting of timelines to be achieved.
- (e) Regular field visits and Handholding to States/UTs to expedite submissions to the Ministry.

MGNREGA:- Ne-FMS has been implemented in the 24 States and 1 UT for wage payment where just in time payment is being made in account of beneficiary directly (No un-spend balance). The wage expenditure is around 75% of the total expenditure of the scheme. e-FMS is also implemented for material payment in all the States and UTs. All the transaction for wage and material are routed through PFMS."

IV. Analysis of Demands for Grants (2019-20)

	Statement showing perce	ntage increase i		emes / Programi (Rs. in crores)	mes during 3 y	/ears				
Sl.	Name of the Scheme	2015-2016	2016	-2017	201	7-2018	2018	3-2019	2019	-2020
No.		Outlay	Oulay	% increase over 2015-2016	Outlay	% increase over 2016-2017	Outlay	% increase over 2017-2018	Outlay	% increase over 2018-2019
1	2	3	4	5	6	7	8	9	10	11
1	Aajeevika-National Rural Livelihood Mission (NRLM)	2505.00	3000,00	19.76	4500.00	50.00	5750.00	27.78	9024.00	56.94
2	Mahatma Gandhi National for Rural			2,,,,					,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	
	Employment Guarantee Scheme	34699.00	38500.00	10.95	48000.00	24.68	55000.00	14.58	60000.00	9.09
3	Rural Housing (Indira Awaas Yojana)	10025.00	15000.00	49.63	23000.00	53.33	21000.00	-8.70	19000.00	-9.52
4	Pradhan Mantri Gram Sadak Yojana -	14291.00	19000.00	32.95	19000.00	0.00	19000.00	0.00	19000.00	0.00
	Rural Roads									
5	National Institute of Rural									
	Development (NIRD)	50.00	50.00	0.00	50.00	0.00	75.00	50.00	100.00	33.33
6	Council for Advancmant of People's									
	Action & RuralTechnology (CAPART)	10.00	20.00	100.00	20.00	0.00	24.00	20.00	24.00	0.00
7	Management support to RD programmes									
8	and strengthening district planning process*	130.00	255.00	96.15	250.00	-1.96	254.40	1.76	350.62	37.82
9	BPL Survey	350.00	375.00	7.14	80.18	-78.62	75.70	-5.59	1.00	-98.68
10	National Social Assistance Programme	9082.00	9500.00	0.00	9500.00	0.00	9975.00	5.00	9200.00	-7.77
11	RURBAN Mission	300.00	300.00	0.00	1000.00	0.00	1200.00	20.00	800.00	-33.33
12	Village Entreprenurship "Start-up" Programme	200.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	TOTAL - RURAL DEVELOPMENT	71642.00	86000.00	20.04	105400.18	22.56	112354.10	6.60	117499.62	4.58

Statement showing Budget Estimates, Revised Estimates and Actual Expenditure from 2016-2017 to 2018-2019 and BE 2019-2020

(Rs. In crores)

_											
SI.	Name of the Scheme				Annual Plan 2017-2018			An	B.E.		
No.		B.E.	R.E.	Actual Expenditure	B.E.	R.E.	Actual Expenditure	B.E.	R.E.	Actual Expenditure	2019-2020
1	2	2	3	4	5	6	7	8	9	10	11
	Centrally Sponsored Schemes										
1	Mahatma Gandhi National Rural Employment Guarantee Scheme	38500.00	48220.26	48215.33	48000.00	55167.06	55166.06	55000.00	61830.09	61829.55	60000.00
2	Natinal Rural Livelihood Mission- Aajeevika	3000.00	3168.15	3158.02	4500.00	4350.83	4327.20	5750.00	5783.50	5783.48	9024.00
3	Pradhan Mantri Awaas Yojana	15000.00	16078.60	16074.37	23000.00	22832.31	22572.29	21000.00	19600.00	19307.95	19000.00
4	Pradhan Mantri Gram Sadak Yojana	19000.00	18701.35	17922.87	19000.00	16900.00	16862.12	19000.00	15500.00	15417.55	19000.00
5	National Social Assistance Programme	9500.00	8856.44	8854.07	9500.00	8744.42	8694.22	9975.00	8467.46	8418.47	9200.00
6	Shyama Prasad Mukherjee RURBAN Mission	300.00	600.00	599.44	1000.00	600.00	553.25	1200.00	451.03	432.61	800.00
	Central Sector Schemes										
7	Grants to National Institute of Rural Dev.	50.00	41.83	41.83	50.00	53.47	50.00	75.00	75.00	72.17	100.00
8	Assistance to C.A.P.A.R.T.	20.00	15.00	15.00	20.00	16.48	8.19	24.00	20.41	16.34	24.00
9	Management support to RD Programmes and										
	strengthening district planning process	255.00	210.93	208.67	250.00	250.00	212.99	254.40	238.52	200.23	350.62
10	SECC Census	375.00	6.44	6.44	80.18	80.18	72.16	75.70	386.95	375.01	1.00
	Total	86000.00	95899.00	95096.04	105400.18	108994.75	108518.48	112354.10	112352.96	111853.36	117499.62

Statement showing Budget Estimates, Revised Estimates and Actual Expenditure

(Rs. In crores)

_									(1101 111 010100)		
SI.	Name of the Scheme	Annı	ual Plan 20	16-2017	Anr	nual Plan 20	17-2018	Annual Plan 2018-2019		2019	B.E.
No		B.E.	R.E.	Actual Expenditure	B.E.	R.E.	Actual Expenditure	B.E.	R.E.	Actual Expenditure	2019-2020
1	2	2	3	4	5	6	7	8	9	10	11
	NON SCHEME EXPENDITURE										
1	Headquarter's Establishment of										
	Department of Rural Development	35.00	39.23	37.92	42.45	42.45	41.15	44.57	45.71	45.01	47.57
	Total (Non Scheme Expenditure) (RD)										
2	Grameen Vikas Bhawan (Capital Section)	0.00	1.00	0.00	5.25	5.25	0.00	5.25	5.25	5.00	100.00
	Total (Capital Section) (RD)	0.00	1.00	0.00	5.25	5.25	0.00	5.25	5.25	5.00	100.00
1											

The examination of fund allocation/utilization for the financial year 2018-19 reveals that centrally sponsored schemes like Pradhan Mantri Aawas Yojana (PMAY), Pradhan Mantri Gram Sadak Yojana (PMGSY), National Social Assistance Programme (NSAP) and Shyama Prasad Mukherjee RURBAN Mission show reduction of funds at RE Stage and non-utilization of full funds at the end of financial year 2018-19.

4.2 lt Rs. 5750 could be seen that crore was the BE 2018-19 for NRLM while its RE and actuals were Rs. 5783.50 crore and Rs. 5783.48 crore respectively. Despite this, а much higher fund at BE stage Rs. 9024 crore has been provisioned. Replying to the query regarding this raise, the DoRD in its written reply have stated that:-

"Implementation of NRLM programme is being done in a phased manner. Since the programme is approved upto 2023-24, the coverage of Blocks will be substantially higher during the later phases of the programme to complete the saturation plan by the terminal year. Further, the major outgo of funds under DAY-NRLM is in respect of financial assistance provided to community institutions in the form of Revolving Fund and Community Investment Fund which will also go up substantially in the later phase when the Self Help Groups are fully established at ground level in all the States. Accordingly, higher provision has been made for the scheme in 2019-20."

4.3 It was further enquired by the Committee about the reason behind seeking a decreased budget allocation of Rs. 19,000 crore at BE stage of 2019-20 as compared to Rs. 21,000 crore at the BE stage of 2018-19 for PMAY-G. The DoRD in their written note have submitted as under:-

"As per the Framework for Implementation of PMAY-G, a minimum of 10% of the total funds allocated during a Financial Year should be earmarked for North Eastern States. Accordingly, an amount of Rs. 2,100 crore was earmarked in FY 2018-19. After estimation of committed liabilities of previous financial years, releases to be made during FY 2018-19 and keeping in view of the likely expenditure in NE States, an amount of Rs. 1400 crores was surrendered in three different intervals in FY 2018-19 resulting in reduction in BE to Rs. 19,600 crore. On the same lines, the BE for FY 2019-20 was kept at Rs. 19,000 crore."

4.4 It also came to the fore during the course of examination that the BE for SPMRM for the Financial Year 2018-19 was reduced to Rs. 451.03 crore at RE Stage from Rs. 1200 crore. However, despite this steep reduction, the demand for 2019-20 is still much higher at an amount of Rs. 800 crore. In this regard, the DoRD in its written note have submitted that:-

"During the Financial Year 2018-19 total funds were reduced at RE stage as Spatial Planning is a new concept in rural areas and a time consuming exercise, therefore expected proposals for release of third installment were not received from different States/UTs. Further, due to enforcement of Model Code of Conduct in different States, proposals from targeted

States were not received. During this year the Rurban Soft (MIS for SPMRM) has been upgraded for effective Physical and Financial monitoring under the Mission and Rurban Soft has been integrated with PFMS for effective Financial Monitoring. The States/UTs are in the process of preparing Spatial Plans now.

The high demand of BE in FY 2019-20 is due to the reason that as per the Cabinet note the scheme has to end by March 2020 and the third installments to the clusters are yet to be released."

4.5 To a query about the sufficiency of funds in respect of MGNREGA for meeting the year long demand, it has been clarified by the DoRD as mentioned below:-

"The BE of FY 2019-20 for MGNREGA is Rs. 60,000 crore which is Rs. 5000 crore more than the BE of FY 2018-19. It is pertinent to mention that the MGNREGA is a demand driven wage employment scheme and release of funds to the States/UTs is a continuous process and the Ministry seeks additional funds at RE stage based on demand in the field. The Ministry has already projected additional funds of Rs. 20,000 crore at RE stage in the current financial year."

V. <u>SCHEMATIC STUDY - AN IN DEPTH PICTURE</u>

(A) Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA)

1. About the Programme

The Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) aims at enhancing livelihood security of households in rural areas of the country by providing not less than one hundred days of guaranteed wage employment in a financial year to every household whose adult members volunteer to do unskilled manual work. In the first phase, MGNREGA was implemented in 200 most backward districts with effect from February 2nd, 2006 and was extended subsequently to additional 113 and 17 districts with effect from April 1st, 2007 and May 15th, 2007, respectively. The remaining districts were included under the Act with effect from April 1st, 2008. Thus, the Act now covers all the rural districts of the country.

Objectives:

- Providing upto 100 days of unskilled manual work in a financial year to every household in rural areas as per demand resulting in creation of productive assets of prescribed quality and durability;
- Strengthening the livelihood resource base of the poor;
- Proactively ensuring social inclusion and

Strengthening Panchayati Raj Institutions (PRIs).

Funding Pattern:

Section 22(1) and (2) of MGNREGA Act speaks of the funding pattern of the Schemes taken up under MGNREGA. As per Section 22(1), the Central Government shall meet the cost of following namely:-

- (a) The amount required for payment of wages for unskilled manual work under the Scheme;
- (b) Up to three-fourths of the material cost of the Scheme including payment of wages to skilled and semi-skilled workers subject to the provisions of Schedule II;
- (c) Six percentage of the total cost of the Scheme towards the administrative expenses.
 - As per Section 22(2), the State Government shall meet the cost of the following, namely:-
- (a) The cost of unemployment allowance payable under the Scheme.
- (b) One-fourth of the material cost of the Scheme including payment of wages to skilled and semi-skilled workers subject to the provisions of Schedule II.
- (c) The administrative expenses of the State Council.

2. Financial Performance

(Rs. in crore)

SI. No.	Year	Budget Estimate	Revised Estimate	Fund released	Reasons for variation in BE/RE and Actual Exp.
1	2015-16	34,699.00	37,345.96	37,335.69	
2	2016-17	38,500.00	48,220.26	48,215.33	
3	2017-18	48,000.00	55,000.00#	55,166.06	No significant variation
4	2018-19	55,000.00	61,834.09**	61829.55	
5	2019-20	60,000.00	61,084.09	45486.96*	

^{*}As on 30.08.2019

[#] Excluding Rs.167.06 crore received from other scheme for timely payment of wages.

^{**}Excluding Rs.750.00 crore is authorised by Ministry of Finance vide letter no.2(26)-B (s)/2018 dt. 02.03.2019 for excess expenditure subject to regularise the excess expenditure by the MoRD for timely payment of wages.

			Central Release (Rs. in lakh)				
SI. No.	North Eastern States	2016-17	2017-18	2018-19	2019-20 (as on 26.08.2019)		
1	ARUNACHAL PRADESH	15675.99	20679.65	19800.64	10756.62		
2	ASSAM	125459.79	112366.54	105037.23	92344.51		
3	MANIPUR	34370.41	15778.89	28698.66	18142.18		
4	MEGHALAYA	86069.23	87060.44	79654.70	46811.48		
5	MIZORAM	14451.26	20081.04	40288.92	33716.23		
6	NAGALAND	50152.80	110492.88	19560.20	27408.80		
7	SIKKIM	13262.56	10571.15	9762.58	3295.43		
8	TRIPURA	101629.14	40440.50	44462.89	39139.21		
	Total	441071.18	417471.09	347265.82	271614.46		

2.2 The Committee wanted to know the reason behind the hike of fund at RE Stage in 2018-19. The DoRD in response have submitted as under:-

"The employment provided under MGNREGA is based in demand from rural households willing to do unskilled manual work. The demand for employment depends significantly on monsoon conditions. The labour budget of States/UTs is increased on the basis of rise in demand above the agreed to labour budget. During the FY 2018-19, the labour budget of 12 States namely Andhra Pradesh, Bihar, Gujarat, Himachal Pradesh, J&K, Karnataka, Kerala, Punjab, Rajasthan, Telangana, Tripura & West Bengal, has been increased due to rise in demand on field. It is also pertinent to mention that additional wage employment of 50 days was provided in notified drought or natural calamity affected areas during FY 2018-19 to the following 10 States:

SI.	States	No. of Districts				
No.						
	Drought					
1	Andhra Pradesh	7				
2	Karnataka	24				
3	Gujarat	11				
4	Rajasthan*	10				
5	Maharashtra	26				
6	Jharkhand	18				
7	Odisha	9				
	Flood					
8	Kerala	13				
9	Karnataka	8				
	Gaja Cyclone					
10	Tamil Nadu	12				

^{*}Drought/Hail Storm.

The Ministry seeks additional financial resources at RE stage for meeting demand for work due to deficient rain and problem of floods in some States and increase in the stipulated wage rate."

2.3 Asked about the unspent balances in the scheme and its reason thereof, it was replied in its written note by the DoRD that:-

"Total unspent balances under the MGNREGS during the last three years as per Utilization certificate submitted by States/UTs are given as under:

Years	Closing Balance (Rs. in crore)
FY 2016-17	2694.53
FY 2017-18	2258.55
FY 2018-19 (Provisional)	1809.56

The unspent balance under MGNREGA is due to the time-lag between completion of work and generation of Fund Transfer Orders (FTOs) etc. as it takes around two weeks for release of funds to the accounts of workers."

3. <u>Physical Performance</u>

Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) is a demand driven wage employment programme. There are no targets fixed for execution of works. Hence, no State/UT-wise allocation of fund is made. Fund release to States/UTs is a continuous process and Central Government is committed in making funds available keeping in view the demand for work. The achievement against Labour Budget for last five financial years is as under:

	2018-19	2017-18	2016-17	2015-16	2014-15
Approved Labour Budget [Persondays in Cr]	256.56	231.31	220.93	239.11	220.67
Persondays Generated so far[In Cr]	268.04	233.74	235.65	235.15	166.21
%age achieved	104%	101%	107%	98%	75%

Achievement of Outcomes (works completed in lakhs)

FY 16-17	FY 17-18	FY 18-19
6624987	6283893	8932716

State-wise Details of Employment demand vis-à-vis employment provided for the 2017-18, 2018-19 and 2019-20(as on 30.09.2019)

(in Nos.)

								(in Nos.)			
	2017-18				2018-19	I	2019-20 (as on 30.09.2019)				
SI No	States	Employment demanded by household	Employmen t offered to household	Employment provided to household	Employment demanded by household	Employment offered to household	Employment provided to household	Employment demanded by household	Employment offered to household	Employment provided to household	
1	ANDHRA PRADESH	4271447	4263134	3994718	4394710	4069899	4226471	4289140	4274954	3702937	
2	ARUNACHAL PRADESH	161946	155743	141722	168327	166003	159973	107685	104141	98148	
	ASSAM	1901375	1900571	1684648	1922742	1922247	1743235	1511178	1510354	1340587	
4	BIHAR	2904668	2901632	2247235	3670632	3666748	2924885	2593948	2585695	2060737	
5	CHHATTISGARH	2743316	2741465	2326446	2813765	2812251	2442516	2175729	2174225	1788171	
6	GOA	6579	6536	6463	1306	1300	1141	224	224	210	
7	GUJARAT	1017117	1014988	861167	1045447	1043463	911305	673802	671563	571701	
8	HARYANA	322027	321624	272856	276535	275984	230974	213300	212673	157714	
9	HIMACHAL PRADESH	550764	550633	511366	592370	592251	553641	435681	435506	378399	
10	JAMMU AND KASHMIR	759419	758573	682262	726624	725708	653519	201571	200625	159807	
11	JHARKHAND	1876648	1875881	1444548	1572310	1571310	1272735	1233462	1232397	1023308	
12	KARNATAKA	2152259	2092005	1902386	2358639	2299153	2108499	2044457	2001903	1791082	
13	KERALA	1470071	1469970	1311681	1628881	1628841	1478387	1345938	1345502	1172403	
14	MADHYA PRADESH	4017833	4005051	3480571	4570741	4560359	3919138	3038278	3029657	2545280	
15	MAHARASHTRA	1874365	1871573	1697606	1976996	1973373	1793243	1252765	1249325	1055224	
16	MANIPUR	501231	498789	491026	527817	524786	513042	526622	507677	463966	
17	MEGHALAYA	436284	436180	426881	482928	482834	475388	344128	343856	302975	
18	MIZORAM	190930	190920	190894	196120	196100	195974	199041	198822	198379	
19	NAGALAND	413820	412990	409757	400217	398573	386305	339872	287751	255440	
20	ODISHA	2568248	2564701	2306678	2375335	2371657	2149468	1574546	1569695	1308876	
21	PUNJAB	766577	765411	663684	834259	832896	674884	709326	707959	570553	
22	RAJASTHAN	5030540	5027733	4514375	5800778	5798434	5164731	5295514	5292266	4671869	
23	SIKKIM	66411	66392	63725	65093	65075	61806	50248	50188	43039	
24	TAMIL NADU	5855644	5855204	5815061	5834293	5834129	5592327	5392101	5391447	5081151	
25	TELANGANA	2984166	2971220	2532538	2806115	2794096	2522260	2750392	2737270	2206456	
26	TRIPURA	541071	540926	522752	564408	564399	549356	556840	556811	538525	
27	UTTAR PRADESH	5645415	5635700	4859995	5836411	5829588	5048107	4535934	4527476	3718527	
28	UTTARAKHAND	552806	552495	509595	528992	528830	489154	323593	323261	277518	
29	WEST BENGAL	5681755	5680009	5241167	4749694	4747757	4391894	2521783	2517903	2040283	
30	ANDAMAN AND NICOBAR	7692	7689	7166	7098	7096	6114	4574	4570	3471	
31	LAKSHADWEEP	251	220	141	279	279	254	63	63	29	
32	PUDUCHERRY	42856	42850	37664	37729	37728	33214	39472	39470	30577	
	Total	57315531	57178808	51158774	58767591	58323147	52673940	46281207	46085229	39557342	

Note- Many households who were offered employment did not turn up at the work site.

State-wise details of Job Card issued during the last 3 years (Upto 30.09.2019):(in Nos.)

					(111 NOS.)	
		No. of Job card included in particular				
			fina	ncial year		
					2019-20	
SI					(as on	
No	States	2016-17	2017-18	2018-19	30.09.2019)	
1	ANDHRA PRADESH	337633	302966	275355	8888328	
2	ARUNACHAL PRADESH	13631	11787	12657	227402	
3	ASSAM	348209	285020	233427	4654231	
4	BIHAR	1312189	1141114	1096319	15592447	
5	CHHATTISGARH	211569	275625	172667	3756119	
6	GOA	506	673	129	33285	
7	GUJARAT	316606	341207	238339	3750259	
8	HARYANA	117079	59842	45246	938832	
9	HIMACHAL PRADESH	52624	36437	38431	1245848	
10	JAMMU AND KASHMIR	61031	90022	60688	1196249	
11	JHARKHAND	561813	459184	270043	4372242	
12	KARNATAKA	432073	469872	504401	6094474	
13	KERALA	161890	130871	172370	3549094	
14	MADHYA PRADESH	393007	484251	436372	6780369	
15	MAHARASHTRA	519884	762250	346011	8478694	
16	MANIPUR	12725	12749	22838	570186	
17	MEGHALAYA	35926	31232	41095	565850	
18	MIZORAM	6477	5476	7953	196691	
19	NAGALAND	4902	9612	4679	434724	
20	ODISHA	243524	365951	207122	6557611	
21	PUNJAB	101999	242867	139792	1628099	
22	RAJASTHAN	423318	362486	446636	10147506	
23	SIKKIM	3094	2151	2069	82429	
24	TAMIL NADU	270073	228731	204394	8205532	
25	TELANGANA	195829	276950	146838	5506364	
26	TRIPURA	10335	9164	17607	624406	
27	UTTAR PRADESH	1083260	813701	607119	16112592	
28	UTTARAKHAND	59713	46430	36513	1056885	
29	WEST BENGAL	334375	434105	204803	11912632	
30	A & N Islands	961	262	382	34526	
	DADRA & NAGAR					
31	HAVELI	1	5908	187	3549	
32	LAKSHADWEEP	27	52	38	8010	
33	PUDUCHERRY	2187	4049	2000	66493	
	Total	7628470	7702997	5994520	133271958	

State-wise details of Number of Persondays generated during the last 3 years upto (30.09.2019)

		Persondays generated (in lakh)				
					2019-20 (as	
SI	States	2046 47	2047 40	2049 40	on 30.09.2019)	
No		2016-17	2017-18 2120.92	2018-19 2465.20	1476.35	
ı	ANDHRA PRADESH ARUNACHAL	2058.78	2120.92	2405.20	1470.33	
2	PRADESH	85.38	42.80	68.70	24.37	
3	ASSAM	466.09	480.86	533.36	326.30	
4	BIHAR	858.36	817.20	1234.05	697.48	
5	CHHATTISGARH	885.94	1199.29	1386.05	685.18	
6	GOA	1.26	0.99	0.15	0.02	
7	GUJARAT	271.06	353.09	419.61	203.60	
8	HARYANA	84.92	90.37	77.90	35.34	
	HIMACHAL					
9	PRADESH	236.61	220.06	285.20	123.49	
	JAMMU AND					
10	KASHMIR	315.59	370.90	369.89	49.08	
11	JHARKHAND	707.44	592.74	536.66	372.56	
12	KARNATAKA	914.06	857.00	1045.20	691.72	
13	KERALA	684.62	619.59	975.26	304.20	
14	MADHYA PRADESH	1130.39	1622.46	2029.81	1020.08	
15	MAHARASHTRA	708.95	825.32	846.01	345.68	
16	MANIPUR	119.03	61.25	117.39	87.91	
17	MEGHALAYA	282.55	291.88	342.15	87.82	
18	MIZORAM	168.23	144.38	181.22	104.57	
19	NAGALAND	290.71	200.03	132.85	31.68	
20	ODISHA	774.48	922.11	830.81	377.75	
21	PUNJAB	157.73	223.11	204.47	122.83	
22	RAJASTHAN	2596.74	2397.74	2942.46	2144.09	
23	SIKKIM	46.12	34.61	33.55	12.89	
24	TAMIL NADU	3999.42	2388.81	2576.97	1592.40	
25	TELANGANA	1082.19	1147.73	1176.81	863.18	
26	TRIPURA	460.67	176.04	253.09	201.95	
27	UTTAR PRADESH	1575.02	1815.16	2122.42	1160.12	
28	UTTARAKHAND	236.71	223.02	221.82	79.29	
29	WEST BENGAL	2355.51	3125.56	3383.14	664.23	
	ANDAMAN AND					
30	NICOBAR	4.12	1.90	1.94	0.80	
31	LAKSHADWEEP	0.00	0.06	0.10	0.01	
32	PUDUCHERRY	5.37	7.26	6.65	4.68	
	Total	23564.07	23374.24	26800.88	13891.66	

4. Monitoring Mechanism

The status of implementation of MGNREGS is reviewed on a regular basis. The Ministry has a comprehensive system of monitoring and review mechanism for MGNREGS. Central Employment Guarantee Council and State Guarantee Councils periodically monitor implementation of the programme. National Level Monitors (NLM), Common Review Missions (CRM), Performance Review Committee (PRC) and Officers of the Ministry visit States at regular interval to review implementation of the programme. After the field visits, the findings/shortcomings and recommendations are shared with the States for appropriate action at their end. Auditing Standards have been issued and States have been advised to establish independent Social Audit Units, conduct Social Audit as per Audit of Scheme Rules, training of Village resource persons for conducting Social Audit etc.

4.2 The status of establishment of independent social audit units for conducting periodic social audit of MGNREGA was sought to be known by the Committee. In its written reply, the Department have submitted as below:-

"MGNREGS is being implemented in 32 States/UTs. Out of these, 28 States/UTs have established independent Social Audit Unit (SAU). The remaining 1 State (Goa) and 3 UTs (Andaman & Nicobar, Lakshadweep and Puducherry) have not yet established SAU. In the FY 2019-20 Annual Action Plan review meeting, these States/UTs had informed that due to lack of sufficient funds, formation of independent Social Audit Unit is not feasible. However, these State/UTs are conducting Social Audit with the help of retired Government Officials on honorarium basis etc."

4.3 The Committee also wanted to know the present scenario regarding the appointment of Ombudsman in each State. The reply of DoRD in this regard is as under:-

"MGNREGS is being implemented in 32 States/UTs. 15 States/UTs have Ombudsman under MGNREGA. In the remaining 17 State/UTs currently the process of appointment of Ombudsman is underway."

List of States/UTs with no Ombudsperson

SI. No.	Name of the State				
1	2				
1	ANDHRA PRADESH				
2	ARUNACHAL PRADESH				
3	GOA				
4	GUJARAT				
5	HARYANA				
6	KERALA				
7	MEGHALAYA				
8	PUNJAB				
9	SIKKIM				
10	TAMIL NADU				
11	TELANGANA				
12	WEST BENGAL				
13	ANDAMAN AND NICOBAR				
14	DADRA & NAGAR HAVELI				
15	DAMAN & DIU				
16	LAKSHADWEEP				
17	PUDUCHERRY				

4.4 Responding to the query raised by the Committee pertaining to the details of the pending corruption cases concerning the MGNREGA scheme in different States and the action being undertaken by the DoRD to mitigate it, the written notes furnished by the DoRD is produced below:-

"These complaints have been received through CPGRAMS web portal. The Ministry, under **MGNREGS** receives complaints of irregularities/corruption and embezzlement including large scale diversion of funds, under/non-payment of wages, lack of transparency etc. Since the responsibility of implementation of MGNREGA is vested with the State Govt./UTs, all complaints received in the Ministry are forwarded to the concerned State Govt./UTs for taking appropriate action including investigation, as per law. Steps have been taken to strengthen transparency and accountability which include geo-tagging, Direct Benefit Transfer (DBT), National electronic Fund Management System (NeFMS), Aadhar Based Payment System (ABPS), Software for Estimate Calculation usina Rural rates for Employment(SECURE) establishment of independent social audit units and appointment of Ombudsman in the States. Internal audit is also conducted by the Ministry and its findings are shared with the States to take corrective action. State

specific reviews of States are also undertaken from time to time. Officers of the Ministry and National Level Monitors also visit various districts to oversee the performance of MGNREGA.

State wise details of pending corruption cases as on 15.10.2019					
Sn. No.	State	Corruption cases pending under MGNREGA			
1	Andaman & Nicobar Island	0			
2	Andhra Pradesh	2			
3	Arunachal Pradesh	1			
4	Assam	8			
5	Bihar	40			
6	Chhatisgarh	54			
7	Dadra & nagar Haveli	0			
8	Daman & Diu	0			
9	Goa	0			
10	Gujarat	2			
11	Haryana	7			
12	Himachal Pradesh	2			
13	Jammu & Kashmir	5			
14	Jharkhand	2			
15	Karnataka	5			
16	Lakshwadeep	0			
17	Kerala	2			
18	Maharashtra	2			
19	Manipur	0			
20	Mizoram	0			
21	Meghalaya	1			
22	Madhya Pradesh	5			
23	Nagaland	0			
24	Puducherry	0			
25	Odisha	4			
26	Punjab	5			
27	Rajasthan	10			
28	Sikkim	0			
29	Tamil Nadu	14			
30	Tripura	0			
31	Telangana	0			
32	Uttar Pradesh	43			

33	Uttrakhand	5
34	West Bengal	18
Total		237

4.5 Responding to the query regarding the monitoring of MGNREGA, the Secretary, DoRD, during the course of evidence clarified as under:-

"जहां तक इसकी मॉनिटरिंग की बात की गई, मैं और बाकी सब अधिकारीगण आप सभी माननीय सांसदों की चिंताओं से अवगत हैं कि काम हो तो ठीक हो। इस क्रम में मैं सिर्फ उदाहरण स्वरूप बताना चाहूंगा। महात्मा गांधी नरेगा तो वर्ष 2006 से चल रही थी, लेकिन गत तीन वर्षों में केवल इस अविध का नहीं, बिल्क पहले भी जितनी आधारभूत संरचनाएं सृजित हुई हैं, उनकी जियो-टैग फोटो और उन पर कितना पैसा खर्च हुआ, इसका पूरा ब्यौरा हमने पिंटलक डोमेन पर दिया है, तािक लोग देख कर समझ सकें कि यह काम हुआ या नहीं हुआ, कितने का हुआ और सही हुआ या नहीं हुआ। इसके बावजूद भी संभवत: ऐसे कई वर्क्स हो सकते हैं, जहां मजदूर की जगह मशीन्स लगा दी गईं। इस प्रकार की और भी कठिनाइयां हैं।

अंतत:, इसीलिए, जैसा माननीय सांसद महोदय ने कहा कि महिलाओं का जो स्वयं सहायता समूहों का संगठन है, हम लोगों ने सामाजिक अंकेक्षण को व्यापक बनाने का निर्णय लिया। सामाजिक अंकेक्षण के मानकों को फाइनल करके सामाजिक अंकेक्षण करने वाले जिला साधन व्यक्ति और प्रखंड साधन व्यक्ति उनके लिए 42 दिनों का प्रमाण पत्र वाला एक कोर्स तैयार किया गया कि सोशल ऑडिट कैसे करना है। गांव के स्तर पर हमने यह निर्णय लिया कि जो स्वयं सहायता समूह की बहने हैं, जो कि महिलाओं के एक संगठन का पार्ट हैं, अगर वे ही सोशल ऑडिट करेंगी तो शायद वे गांव में बेईमानी को रोक सकें। हम इस को और व्यापक बनाने की कोशिश कर रहे हैं। इस महीने 14 और 15 तारीख को हमने सभी राज्यों का पुन: सम्मेलन बुलाया है।

करीब एक लाख ऐसी महिलाओं को हमने ग्राम स्तर के सामाजिक अंकेक्षण के लिए प्रशिक्षित किया है। हमारी कोशिश है कि हर गांव में स्वयं सहायता समूह की महिलाओं को सामाजिक अंकेक्षण की तैयारी करा सकें, ताकि वे देखें कि जो पैसा खर्च हुआ है, वह सही खर्च हुआ है या नहीं।

इसके अतिरिक्त मॉनिटरिंग की और वयवस्थाएं हैं। हर वर्ष में एक बार कॉमनिरव्युमिशन टीम जाती है। इस टीम में कई विश्वविद्यालयों, आईआईटी, आईआईएम्स के प्रोफेसर्स होते हैं। हम लोग आठ राज्यों में चार-चार लोगों को, कुल 32 लोगों को भेजते हैं, जिनका दायित्व है कि वे फील्ड में जाकर देखें और हमें फीडबैक दें कि काम कैसा चल रहा है। इसके अलावा एक वर्ष में 600 जिलों में दो विज़िट्स में हमारे नेशनल लेवल मॉनिटरिंग इन्स्टिट्यूशन्स हैं। उनको भी जाकर एसेट्स का सर्वेक्षण करना होता है। आपकी बात को पूरी तरह ध्यान में रखते हुए हम अपने मॉनिटरिंग तंत्र को और भी मजबूत करने की कोशिश करेंगे, क्योंकि निगरानी जितनी मजबूत होगी, उतनी ही गुणवत्ता भी बेहतर होगी। "

5. <u>Disparity of Wages</u>

A major issue which came to knowledge of the Committee during the course of examination of Demands for Grants was the still existing gap in the States' wages and

wages guaranteed under MGNREGA. Respoding to the concern of the Committee, the Department of Rural Development in its written note have submitted as below:-

"Wage rates provisions under MGNREGA, 2005 are notified and revised annually as per Section 6 of MGNREGA Act, 2005. The Act provides that

- (1) "Notwithstanding anything contained in the Minimum wages Act, 1948 (11 of 1948), the Central Govt. may, by notification, specify the wage rate for the purposes of this Act: Provided that different rates of wages may be specified for different areas.
 Provided further that the wage rate specified from time to time under any such notification shall not be at a rate less than sixty rupees per day.
- (2) Until such time as a wage rate is fixed by the Central Govt. in respect of any area in a State, the minimum wage fixed by the State Govt. under Section 3 of the Minimum Wages Act, 1948(11 of 1948) for agricultural labourers, shall be considered as the wage rate applicable to that area".

The MGNREGA 2005 also provides for notification of wage rates which could be different from Minimum Wages for Agricultural Labour.

As per the above mentioned provisions, the Ministry of Rural Development notifies wage rates annually for MGNREGA workers. This wage rate calculation is indexed with Consumer Price Index for Agricultural Labour (CPI-AL). The wage rate of various States is fixed on 1st April of each year as per the changes in (CPI-AL).

Recently, the Ministry had constituted a Committee to examine among other things the feasibility of aligning MGNREGA wages notified by the Government of India for MGNREGA under section 6(1) of NREGA Act 2005, with Agricultural Wages notified by State Governments, keeping in view the commonality/divergence in schedule of rates of the two wage rates. The Committee is of the strong opinion that "there is no compelling argument for convergence of MGNREGA and State Minimum Wages for Agricultural Labour because both the wages are hardly comparable. MGNREGA wage is piece rate whereas Minimum Wages for Agricultural Labour is largely on time rate basis. There is also a wide variation in the method of fixation and revision of both the wage rates. The activities performed by the two set of workers are also very different. The above reasons clearly indicate MGNREGA wages should continue to be notified differently as per 6(1) of MGNREGA Act".

Elaborating further on this issue, Secretary, DoRD during the evidence put forth the Department's view as mentioned below:- "अधिकांश राज्यों में मजदूरी दर की भी बात कही गई थी। मैं आपके समक्ष रखना चाहूंगा कि महात्मा गांधी नरेगा के सेक्शन-6 के अंतर्गत मजदूरी का जो प्रावधान है, उस पर सरकार का निर्णय है कि कृषि मजदूर के लिए जो कन्ज्यूमर प्राइस इन्डेक्स है, उसके आधार पर महात्मा गांधी नरेगा की मजदूरी में हर वर्ष परिवर्तन किया जाता है। जब यह इन्डेक्स बनाया गया था तो उस समय एक गरीब परिवार द्वारा फूड आइटम्स पर खर्च कुल व्यय का लगभग 74 प्रतिशतहै। उसमें से खाद्यान पर खर्च करीब 54 प्रतिशत था। अब जब नेशनल फूड सिक्योरिटी एक्ट द्वारा तीन रुपये किलो चावल, दो रुपये किलो गेहूं और एक रुपये के बाकी अनाज करीब ¾ आबादी को उपलब्ध है। खाद्यानों के कारण मजदूरी में जो वृद्धि होती थी, वे खाद्यान जब सस्ते उपलब्ध हो जाते हैं तो जो वार्षिक इन्क्रीज़ होती है, वह कम होती है। इससे मुद्रा स्फीति कम होती है, कृषि मुद्रा स्फीति कम होती है और एनएफएसए द्वारा उस पर पूरे देश में 1 लाख 76 हज़ार करोड़ रुपये खर्च हो रहे हैं।

यदि पांच व्यक्तियों के एक परिवार को हम देखें तो तीन रुपये किलो चावल और दो रुपये किलो गेहूं के खर्च से एक परिवार को लगभग 25 किलो अनाज पर 650 से 800 रुपये का अनुदान मिल रहा है। यह भी एक फैक्टर है, जिससे मजदूरी की दर उतनी तेजी से नहीं बढ़ती है, लेकिन यह देखते हुए कि गरीब परिवार भी शिक्षा, स्वास्थ्य और अन्य चीज़ों पर व्यय करता है, इसलिए ग्रामीण क्षेत्र के लिए जो कन्ज्यूमर प्राइस इन्डेक्स है, उसमें खाद्यान का वेटेज थोड़ा कम है। मंत्रालय का यह मत बना है, हम इस पर और विचार भी कर रहे हैं कि क्यों न हम कन्ज्यूमर प्राइस इन्डेक्स फॉर रूरल एरिया को लें। अभी इस पर अंतिम निर्णय नहीं हो पाया है। हम इस पर अभी चर्चा कर रहे हैं। दूसरी बात यह है कि जो इन्डेक्स बनाया गया है, जिसके आधार पर हम मजदूरी का आकर्लन करते हैं, उस इन्डेक्स में भी परिवर्तन करके यह देखते हुए कि एक गरीब परिवार की कुल आय की जो राशि पहले खाद्यान – चावल, गेहूं खरीदने में जाती थी, वह राशि आज कम लगर ही है क्यों कि चावल और गेहूं तीन रुपये और दो रुपये किलो है। ऐसे परिस्थित में वह किस चीज़ पर खर्च कर रहे है। अगर शिक्षा, स्वारम्थ्य और बाकी चीज़ों पर व्यय हो रहा है तो हमारा जो इन्डेक्स, जो मानक है, वह भी उसी के अनुरूप आज के समय में परिवर्तित हो जाए तो इससे मजदूरी में और वृद्धि हो सकती है। हम इस पर विचार कर रहे हैं। मुझे विश्वास है कि हम लोग शीघ्र ही इस पर कोई अच्छा निर्णय ले पाएंगे।"

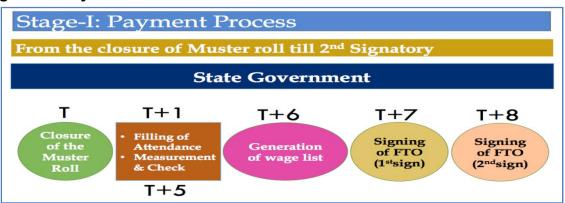
6. <u>Delay in payment of Wages</u>

An integral component of the MGRNEGA is the prompt payment of wages, the concern of which caused the Committee to seek the point of view of the Department of Rural Development in this regard. In its written replies, the Department have furnished as under:-

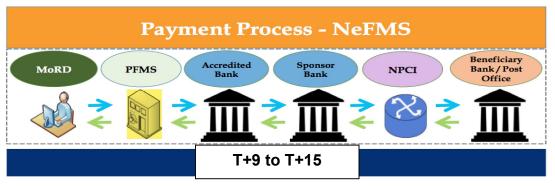
"The Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005 under Section 3(3) entitles the MGNREGA worker to receive their daily wages on a weekly basis and in any case not later than a fortnight after the date on which such work was done. As per the schedule II of MGNREGA 2005 -

- a. In case the wage is not paid within the stipulated period of 15 days from the date of closure of muster roll, the MGNREGA worker is entitled to receive payment of compensation for the delay, at the rate of 0.05% of the unpaid wages per day of delay beyond the sixteenth day of the closure of muster roll.
- b. The State Government shall pay the compensation upfront after due verification within the time limit and recover the compensation amount from the functionaries or agencies who are responsible for the delay in payment.
- c. Any delay in payment of compensation beyond a period of fifteen days from the date it becomes payable shall be considered in the same manner as the delay in payment of wages.
- 2. To ensure that the workers receive wages within fifteen days, the activities and time frame has divided into two stages- Stage I and Stage II as under. The following diagram illustrates the sequence of activities, the agencies and the timelines for both Stage I and Stage II as under:

Stage-I Activity-wise distribution is as under:



Stage-II Agency-wise Flowchart is as under:



The distribution of timeline for both the Stages is as under:

Stage	Time frame	Allotted Time
Stage-	From muster roll closure to 2nd signatory sign	8 Days
Stage- II	From receipt of FTO at PFMS to account credit date	7 Days

DoRD is closely monitoring timely payment of wages under the scheme. A regular review of the progress on timely payment is being done with the stake holders.

Ministry is taking every possible actions to reduce the delay in payment of wages to the MGNREGA workers viz., timely release of funds, payment through National Electronic Fund Management System (NeFMS) for direct payment of wages into workers account, issued guidelines for monitoring of timely payment and payment of delay compensation, enabling appropriate provisions in NREGASoft to monitor timely payment of wages and payment of delay compensation.

To ensure timely payment of wages, DoRD had issued SoP on timely payment process and delay compensation in the year 2017 and a detailed implementation framework for direct payment into the account of beneficiaries (NeFMS framework) in the year 2018.

The Ministry is in constant engagement with the State Governments/ UTs, CGA, PFMS, NPCI, Accredited bank and State Nodal banks through review meetings, video conferences, Mid Term Review, SMS based monitoring etc. High level Committee headed by Secretary is also looking at its areas of concerns and changes required to improve the process.

The unpaid wage amount (as on 16.10.2019) is Rs.2586 crore."

7. Natural Resource Management under MGNREGA

In a query raised by the Committee pertaining to the National Resource Management under MGNREGA, DoRD have elaborately stated as under:-

"In the study "Rapid Assessment of Natural Resource Management (NRM) Component under MGNREGA and its impact on sustainable livelihoods", 30 districts from 21 states in 14 agro-climatic zones were surveyed on the basis of expenditure under natural resource management component per MGNREGA. As per the above study, the NRM assets constructed under MGNREGS have increased agricultural productivity and income of rural households and have been helpful in creating certain non- tangible benefits as well. Also the study pointed that quality of assets on individual land is perceived to be better than community lands. The following steps are taken under MGNREGS to address the results given by the study:-

i. Focus on NRM under MGNREGS

The Ministry is regularly monitoring the progress of NRM works taken in all the States/UTs. During FY 2018-19, the expenditure on NRM work was 41329 crores (59%). Further special emphasis is also given for NRM works taken up in the identified 2129 water stressed blocks under Mission Water Conservation (MWC) for ensuring minimum 65% of expenditure on NRM works in these blocks. Mission Water Conservation Guidelines were drawn up in partnership with the then Ministry of Water Resources, River Development & Ganga Rejuvenation and Department of Land Resources to focus on the dark and grey blocks where the ground water level was falling rapidly. Watershed approach has been envisaged for planning MGNREGS works at the Gram Panchayat level with mandatory convergence among watershed and agriculture departments for ensuring appropriate technical resource availability. This partnership allowed us to avail the technical knowledge of engineers, scientists from Central Ground Water Board to build a robust technical manual and implement capacity development programme for the frontline workers.

ii. Focus on Individual Beneficiaries

The Ministry is focusing on improving productivity of lands of households specified in Paragraph 5 of Schedule – I through land development and by providing suitable infrastructure for irrigation including dug wells, farm ponds and other water harvesting structures. In addition to this, the other IBS assets being promoted are composting unit, farm bunding, land development, cattle shed, plantations, etc.

The quantum of assistance given to individual beneficiaries varies according to the geographical locations and economic activity. The Ministry has decided for capping the quantum of assistance to an individual beneficiary up to 2 lakhs for a financial year, this will facilitate more coverage for providing income generating assets to the vulnerable households. However, if the cost of one income generating asset is more than 2 lakhs, due to its geographical location, the respective State Government can decide for an upper limit. In addition, for selection of the individual beneficiary to provide assets, the SECC data is being used for prioritization of the vulnerable households.

7.2 Responding to the question raised during the course of evidence pertaining to the recharging of traditional water bodies under MGNREGA, Secretary, DoRD replied as under:-

"हम इस में ट्रेडिशनल वॉटर बॉडीज़ भी ले सकते हैं। यदि हमें इस तरह की वॉटर बॉडी ज़ गहरी करण करना है तो वह भी कर सकते हैं। जैसा कि सिक्कम के माननीय सांसद बता रहे थे, वहां यह देखते बनता है, जिस तरह से पानी स्रोत होते थे, इनके यहां उन पानी के स्रोतों को स्प्रिंग-शेड बोलते हैं। ये छोटे-छोटे पानी के स्रोत होते हैं। महात्मा गांधी नरेगा योजना से इन्होंने उन स्प्रिंग-शेड को विकसित किया, ताकि हर गांव में पानी पहुंचा सकें। इसके लिए छोटे-छोटे कांक्रीट पाथवेज़ बनाए गए हैं।

इस प्रकार का उपयोग ट्रेडिशनल वॉटर बॉडीज़ का पुनर्जीवित करने के लिए या उन्हें और बड़ा बनाने के लिए ऐसे कई उदाहरण हैं, जो मैं यहां देना चाहूंगा। उत्तराखंड के उधम सिंह नगर में अतिक्रमण आदि हटा कर वहां 200 तालाबों का निर्माण जिले के अधिकारियों ने करवाया है। इसके अच्छे परणाम आए हैं। निश्चित रूप से जल संचयन हमारा एक फोकस्ड एरिया है। नए आकारों के साथ-साथ पुराने बड़े परंपरागत तालाबों को और पानी संचयन की जो अन्य व्यवस्थाएं हैं, उनको मज़बूत करने के प्रयास को हम और तेज़ करने की कोशिश करेंगे।"

8. Ratio of Manual Labour to Machine Work

About the pattern of not sticking to the existing criteria of 60:40 fund allocation under MGNREGA for wages and material component respectively, the Secretary, DoRD during the Meeting submitted as below:-

"आपने मज़दूरी के बदलते ढांचे का प्रश्न किया था। यह बिलकुल सही है। कई जगहों से यह बात आती है कि नए मज़दूर न लगा कर नई जेसीबी मशीनें लगाई जा रही हैं। हम लोग इस मामले पर विचार कर रहे हैं। राज्यों से भी इस बारे में कई बार बातचीत होती है। कई राज्यों और जिलों में जा कर हम लोगों ने देखा और वहां देखकर हमें यह लगा कि अब समय आ गया है कि हम 60-40 का रेश्यो मेंटेन करके रखें। वर्तमान में हम जहां मज़दूरों को डिस्प्लेस करते हैं, उस तरह की मशीनों पर रोक है। हमारा यह कहना है कि जहां बहुत पथरीली ज़मीन है, जहां मनुष्य के खोदने में कठिनाई बहुत ज़्यादा है, कम से कम उन जगहों पर तो हम मशीन्स की अनुमति ज़रूर दें, तािक हमारी जो 40 परसेंट की रािश है, उससे हम मशीनों का प्रयोग भी कर सकते हैं। हम लोग इस पर और अध्ययन करके शीघ्र ही किसी निष्कर्ष पर पहुंच कर माननीय मंत्री जी के समक्ष अपना प्रस्ताव रखेंगे, इस यथार्थ को देखते हुए कि कई जगह वास्तव में मज़दूर नहीं, मशीन काम कर रही है।

अगर हम इस वास्तविकता को अपने रिकॉर्ड में लाएंगे तो इससे इस प्रकार की बेईमानी भी कम होगी और शायद हम इससे बेहतर काम कर सकें। इस सुझाव के लिए आपका बहुत-बहुत धन्यवाद। हम इसे और बेहतर करना चाहेंगे।"

9. <u>Provision of Unemployment allowance</u>

To the question of payment of unemployment allowance to such job seekers under MGNREGA who do not get work within seven days, the Secretary, DoRD in his reply during the evidence stated that:-

"सर, कुछ उदाहरण हैं, जहां राज्यों ने ऐसा किया है। इसकी डिटेलमें उपलब्ध करा दूंगा, लेकिन ऐसा बहुत कम है। जो डिलेडपेमेंट हुआ करता था, अगर पेमेंट लेट होता है तो उस डिलेडपेमेंट में क्षतिपूर्ति देना प्रारम्भकर दिया है।

सर, उसका उत्तर यही है कि कंपेन्सेशन भारत सरकार को नहीं देना है। एक्ट में कंपेन्सेशन का प्रावधान राज्य सरकारों के लिए है।"

B. <u>Pradhan Mantri Gram Sadak Yojana (PGMSY)</u>

1. Objectives

Pradhan Mantri Gram Sadak Yojana (PMGSY), which is a onetime special intervention to provide rural road connectivity, was launched on 25th December, 2000 as a fully funded Centrally Sponsored Scheme with the objective to provide single all-weather road connectivity to all eligible unconnected habitations, existing in the Core Network, in rural areas of country. The programme envisages connecting all eligible unconnected habitations with a population of 500 persons and above(as per 2001 Census) in plain areas and 250 persons and above (as per 2001 Census) in Special Category States(Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, Himachal Pradesh, Jammu & Kashmir and Uttarakhand), Tribal (Schedule-V) areas, the Desert Areas (as indentified in Desert Development Programme) and in Selected Tribal and Backward Districts (as identified by the Ministry of Home Affairs/Planning Commission). The PMGSY permits upgradation (to prescribed standards) of existing rural roads in districts where all the eligible habitations of the designated population size have been provided all weather road connectivity.

From the year 2015-16, the scheme has been switched from being a fully funded centrally sponsored to a 60:40 sharing pattern between the centre and the state (except in North-Eastern states including Sikkim and 3 hill states namely Jammu & Kashmir, Himachal Pradesh and Uttarakhand where the sharing pattern is kept at 90:10).

Funds are released to the States, through State Consolidated Fund, in accordance with the PMGSY Guidelines. The State then further transmits the funds to SRRDA's (State Rural Road Development Authorities) which further manages the implementation of the scheme.

2. Financial Performance

(Rs in crore)

Year	BE	RE	Release	Expenditure@
2015-16 [Plan]	14,291	18,291	18,289.87	15,785.36
2016-17 [Plan]	19,000	19,000	17,922.87	12,722.57
2017-18 [Plan]	19,000	16,900	16862.12	17,307.46
2018-19 [Revenue]	19,000	15,500	15417.55	23,381.42
2019-20 [Revenue]	19,000	-	839.65	6,863.09
(up to 30.08.2019)				

@includes only the expenditure on funds released to the states for implementation of the scheme.

2.2 Regarding the reasons for variations in BE/RE and actual expenditure as evident from the data, DoRD in its written reply have stated as under:-

"The figures for actual expenditure are given in the Para (e) above for the years 2015-16, to 2018-19. Due to consolidated effect of frequent budget cut till 2013-14 and higher expenditure made by the States because of year-on-year improvement in their absorption capacity, a situation of fund crunch happened and the pace of implementation slowed down. However, with consistent efforts the annual allocation of PMGSY was enhanced by Rs. 4,000 crore during 2015-16 and Ministry of Finance committed to keep the allocation of the scheme at higher levels. The encouragement gave the strength to envisage target of completion of the objectives of PMGSY by 2019, 3 years prior to previous target i.e. 2022."

Further, Budget allocation under PMGSY depends on Action Plan drawn by the Ministry in consultation with the State Government is based upon their absorption capacity, balance works in hand, unspent balance available. The actual release of funds to the State Governments for the projects sanctioned however is based on the actual physical and financial progress, performance in tendering of works and fulfilling of certain conditions laid down as per the programme guidelines. Further, many a times, the States fail to perform as per the action plan due to reasons beyond control such as unpredictable adverse weather, unavailability of raw materials etc resulting in under-utilization of funds vis-a-vis the allocation. It may also not be out of place to mention that road construction progresses in stages and expenditure on length constructed would vary according to the stage at which the road is being constructed."

2.3 The details of unspent balance in regard to the scheme are tabulated below:-

Rs in crore

Year	Unspent Balance@
2016-17	14987.89
2017-18	19,211.94
2018-19	22,803.99
2019-20 (up to 26.08.2019)	18,919.67

@including State Share and Deposits Repayable.

In this regard, DoRD have, in their written note stated as below:-

"The sunset date of PMGSY-I was preponed by the Government of India from March 2022 to March 2019 and accordingly, the funding pattern of PMGSY was also changed from 100% centrally sponsored to 60:40 (plain areas) and 90:10 (special category states) from 2015-16. As a result, the States were having sufficient funds to complete the sanctioned projects, however, due to limited execution capacity, the limited working season as well as the fact that the last habitations to be undertaken are the most difficult and most in the more difficult terrain states such as hill states, north eastern states, LWE affected areas the States are not able to complete the works on time. Besides, following are various other factors for accumulation of unspent balance:

- i. Usually the States release central government share as well as state share towards the end of the year leading to higher unspent balance at the beginning of the year.
- ii. Expenditure is also dependent on the season. In this season, there was an early onset and prolonged monsoon due to which the expenditure was a little slow. Normally expenditure in roads construction picks up only after the second quarter.
- iii. Most of the balance works are in remote areas in difficult terrains where pace of execution is slow. This is also a factor for slow expenditure. In many states, the expenditure is less on account of pending bills due to quality inspections and compliance, etc.
- iv. The unspent balance is also inclusive of interest earned and the share of tender premium given by states.

The progress of the programme is reviewed regularly at the level of Minister/Secretary/Joint Secretary, wherein the States are advised to increase the pace of construction of PMGSY roads and liquidate the available unspent balance. Further releases are made only after assessing the requirement of funds and status of unspent balances as also seen through PFMS."

3. **Physical Performance**

Year	Physical				Financi	al [Rs in Cr]
	Habitation [in no]		Lengt	h [in km]	Target	Achievement
	Target	Achievement	Target	Achievement	(B.E.)	
2016-17	15,000	11,641	48,812	47,447	19,000	17,922.87
2017-18	15,000	11,536	51,000.00	48,713.096	19,000	16862.065
2018-19	15,000	10,482	57,700	49,037.55	15,500	15,417.55

			201	7-18		
State		Physi	cal Targets		Financia	I Targets
State	Target	Completed	Target	Connected	Dologo	Expenditure
	Length	Length	Habitations	Habitations	Release	Expenditure
Andaman And	0	0	0	0	0.00	0.00
Nicobar Islands(UT)	J	O	O	O	0.00	
Andhra Pradesh	500	154.057	100	32	40	136.25
Arunachal Pradesh	1000	1132.018	25	26	700	384.85
Assam	2000	1618.63	600	318	575.58	397.26
Bihar	5600	5221.59	3800	3416	1349.31	1,586.37
Chhattisgarh	1600	1901.494	640	404	338.96	722.41
Goa	0	0	0	0	0	0.00
Gujarat	50	50.306	10	11	0	52.35
Haryana	50	38.28	0	0	0	28.97
Himachal Pradesh	1700	1772.533	220	57	360.17	520.82
Jammu And	1800	1804.541	400	153	1400	949.36
Kashmir	1000	1004.541	400	155	1400	949.30
Jharkhand	4500	4519.145	1700	1712	1087.89	1257.00
Karnataka	66	58.98	0	0	5	50.46
Kerala	434	372.971	3	16	169.13	206.09
Madhya Pradesh	5200	5222.453	2600	1642	1075.08	1,902.02
Maharashtra	900	569.758	40	34	270.59	407.20
Manipur	1000	731.199	85	58	219	264.25
Meghalaya	450	150.329	60	48	45.68	113.55
Mizoram	500	237.132	24	0	200	72.71
Nagaland	50	85	0	0	8.8	18.04
Odisha	7000	7175.607	2100	1780	2038.19	2,679.95
Punjab	950	851.75	0	0	318.73	334.66
Rajasthan	3200	3257.027	800	762	889.9	536.53
Sikkim	400	419.155	35	4	337	205.55
Tamilnadu	1500	1611.363	3	0	591.07	528.54
Tripura	650	313.138	100	38	135.38	135.92
Uttar Pradesh	4500	4106.461	300	36	866.81	1,822.20
Uttarakhand	1500	1839.106	300	207	686.31	608.36
West Bengal	3500	3213.105	1000	784	1000	1,253.13
Telangana	400	302.929	55	10	99.22	132.66
Total	51000	48,730.06	15,000	11,548	14,807.80	17,307.46

	2018-19					
State		Phys	ical Targets		Financi	al Targets
State	Target	Complete	Target	Connected	Release	Expenditure
	Length	d Length	Habitations	Habitations		
Andaman And	0	0	0		0.00	0.00
Nicobar Islands (UT)	0	0	0	0	0.00	0.00
Andhra Pradesh	500	336.73	100	73	200	257.43
Arunachal Pradesh	1400	1317.637	50	70	1350	1,005.98
Assam	5000	4300.533	2780	1638	2506.58	2,413.64
Bihar	5000	4227.133	4020	2754	60.57	1,874.77
Chhattisgarh	3800	3112.355	800	481	664.39	1512.94
Goa	0	0	0	0	0	0.00
Gujarat	50	14.39	10	10	0	32.69
Haryana	3	4.95	0	0	0	2.28
Himachal Pradesh	2400	1334.35	150	83	677.25	690.59
Jammu And Kashmir	2800	1622.198	520	221	581.46	1,082.26
Jharkhand	5000	3573.469	1700	1724	757.32	1213.85
Karnataka	12	6.63	0	0	0.56	15.85
Kerala	500	314.466	12	16	100.77	225.30
Madhya Pradesh	4500	4520.839	980	671	913.3	2,533.07
Maharashtra	500	266.828	60	49	6.75	195.70
Manipur	900	852.235	110	63	293.63	311.01
Meghalaya	400	211.424	200	42	196.42	158.81
Mizoram	400	266.585	35	0	51.32	138.48
Nagaland	200	208.99	11	2	149.63	71.66
Odisha	8000	8151.299	2000	1673	2461.5	3289.38
Punjab	275	246.775	0	0	0	227.64
Rajasthan	2600	2527.293	40	11	0	857.63
Sikkim	1000	351.919	70	52	199.4	222.55
Tamilnadu	2000	2166.856	3	0	589	880.98
Tripura	500	169.087	45	31	73.31	129.22
Uttar Pradesh	1950	1688.272	4	5	253.54	959.98
Uttarakhand	2510	1756.269	300	202	988.23	698.43
West Bengal	5000	5111.82	900	550	1386.44	2,058.28
Telangana	500	381.195	100	63	99.64	321.02
Total	57700	49042.527	15000	10484	14,561	23381.42

		2019-20	up to Sept 201	9)		
State	Length	Length	Habitations	Habitations	Release	Expenditure
State	Target	completed	Target	connected	Release	Lapenditure
A&N Islands	36	0.00	7	0	0	0.00
Andhra Pradesh	800	85.99	45	29	0	202.16
Arunachal Pradesh	3500	44.14	204	1	0	314.41
Assam	5230	283.49	2,740	168	598.535	1426.55
Bihar	4300	213.44	2,095	167	0	752.78
Chhattisgarh	2500	224.74	640	23	786.46	661.58
Goa	0	0.00	0	0	0	0.00
Gujarat	0	0.00	0	0	0	6.24
Haryana	0	0.00	0	0	0	0.00
Himachal Pradesh	3015	463.12	115	41	587	260.17
Jammu and	3000	735.38	467	24	256.73	692.47
Kashmir	3000	733.30	407	24	230.73	092.47
Jharkhand	2700	200.41	798	11	0	719.37
Karnataka	0	6.00	0	2	0	0.93
Kerala	266	52.99	2	0	0	69.79
Madhya Pradesh	2400	857.34	250	114	795.26	973.67
Maharashtra	500	20.67	130	0	0	99.91
Manipur	2000	131.38	101	13	0	228.33
Meghalaya	1000	38.85	227	16	0	88.45
Mizoram	600	159.68	68	1	195.5	95.77
Nagaland	400	37.90	12	0	118	12.43
Odisha	8200	432.04	1,098	52	0	1025.96
Punjab	50	17.82	0	0	0	14.91
Rajasthan	150	40.73	0	6	0	232.85
Sikkim	800	7.12	35	1	4.39	76.63
Tamil Nadu	1500	409.85	3	0	0	456.09
Tripura	450	14.83	87	1	0	43.98
Uttar Pradesh	1000	233.82	0	0	0	168.22
Uttarakhand	2500	395.92	507	30	7.15	330.74
West Bengal	2600	524.80	0	12	0	793.91
Telangana	600	39.59	90	4	0	125.41
Total:	50,097	5,672.03	9,721	716	3,349.03	9,873.71

3.2 Regarding the persistent shortfall in the achievement of physical target in terms of habitations (in number) the Department of Rural Development have furnished their written replies as below:-

"Pradhan Mantri Gram Sadak Yojana (PMGSY) was launched as a special intervention of Union Government to provide all-weather road connectivity to eligible unconnected habitations of population 500+ in plain areas and 250+ in North-Eastern and Himalayan States. a total of 1,78,184 eligible unconnected habitations were targeted to be provided all-weather road connectivity by March 2022. However, sensing the

importance and urgency of rural roads for national development, the target date was advanced from 2022 to 2019.

Out of 1,78,184 targeted habitations under PMGSY-I, as on 30th April, 2019, a total of 4,088 habitations are either not feasible or been dropped. Out of the remaining 1,74,184 habitations, the States have further reported that 2,407 habitations are not feasible as of now due to reasons such as forest clearance, land issues and Court cases. Out of the remaining eligible and feasible 1,71,689 habitations, a total of 1,66,535 habitations have been connected through all-weather roads as on 15th October, 2019 including 16,086 habitations connected by various State Government using their own resources. Thus, more than 97% eligible and feasible habitations have already been provided connectivity.

The States of Punjab, Gujarat, Rajasthan, Haryana, Karnataka and Tamilnadu have already provided connectivity to majority eligible habitations. The States left with substantial number of habitations for providing connectivity are mainly North-Eastern and Himalayan States as also the States of Andhra Pradesh, Bihar, Chhattisgarh, Madhya Pradesh, Odisha and West Bengal. The reasons for delay in achieving the targets in these States can be attributed to the following reasons

- (i) Most remote habitations remaining for connectivity;
- (ii) Short working season;
- (iii) Inadequate execution and contracting capacity;
- (iv) Scarcity of construction material;
- (v) Difficult terrain;
- (vi) Climate change and unpredictable adverse weather in recent years.

The Ministry is reviewing the position continuously and States are provided requisite assistance to achieve the target of 100% connectivity to all eligible and feasible habitations at the earliest possible."

4. Quality Control/Monitoring

For the effective quality control of the roads constructed under PMGSY alongwith monitoring, DoRD have stated that:-

"For effective quality control of projects constructed under PMGSY, a three tier Quality Control Mechanism has been put in place. The first tier is in-house process control by the Project Implementation Unit (PIU) by using field labs to check quality of material being used and the workmanship. The second tier is an independent monitoring of construction quality by the State Quality Monitors (SQMs) deployed by respective SRRDAs. The third tier is an independent monitoring mechanism at the central level. Under this tier, the independent National Quality Monitors (NQMs) are engaged for inspections of roads, selected at random.

With a view to enhance accountability at each of these levels, various mandatory provisions have been made in the programme MIS Tool i.e. OMMAS wherein the functional details at each of these level are entered and made available for scrutiny by Senior functionaries. Under first tier, now the PIU is required to

upload the geo-referenced photographs of field laboratory established by the contractor, for each package in OMMAS. The up-dation status of field laboratories in OMMAS is closely monitored at State and Central level. Under the second tier, the abstract of findings of quality parameters along with the georeference photographs of the work is uploaded in OMMAS by SQMs, for each of their inspections. Similarly, the NQM are also required to upload the abstract of their inspections and corresponding photographs of the work in OMMAS. The findings of both SQMs and NQMs along with the photographs are made available in public domain. Various reports have been developed in OMMAS to closely monitor the quality of reporting of works, by the Quality Monitors. These details are made available at respective State logins and these findings are also periodically shared for follow up and compliance, with the respective States by the Ministry in Regional Review Meetings (RRM).

The number of National Quality Monitor (NQM) inspections have increased from 5266 in 2014-15 to 9361 inspection in 2018-19. Commensurate decrease in the unsatisfactory grading has been observed in completed work and ongoing works from 13.23 % and 15.93 % in 2014-15 to 7.17% and 7.53% in 2018-19."

"Regarding setting up of labs for quality testing. It is a very good suggestion. We will examine it further. As of now, for some programmes like the PMGSY, we have a State Technical Agency. The IITs and NITs are involved."

4.2 Further elaborating upon the steps taken by DoRD to ensure the maintenance and upkeep of roads after cfonstruction, DoRD in written replies have outlined as under:-

"The maintenance of rural roads built under PMGSY upto five years after construction, are strictly monitored by DoRD/ NRRDA as the construction and maintenance for five years after construction is done by the same agency who is constructing the road, as part of the agreement and as five year defect liability period (DLP), with due provisions in the DPR, release of maintenance fund by the State and also through periodical inspections for watching quality of maintenance by deputing NQMs at national level and SQMs at State level. Financial incentives are given to best performing States, which show higher achievement on the basis of set-parameters. These incentives are given to encourage a culture of maintenance of assets in the states. The funds released as financial incentives are used for periodic maintenance of rural roads already constructed under PMGSY. Financial incentives amounting to Rs. 1076.49 crore, Rs. 842.50 crore and Rs. 804 crore were awarded in fiscal year 2016-17, 2017-18 & 2018-19 respectively for periodic maintenance to best performing States.

The formulation of the Rural Roads Maintenance Policy (RRMP) of the State helps in focusing a proper maintenance system of all the rural roads built under State's own different schemes, NABARD, CRF, PMGSY, by providing required budgetary provision for MGNREGA etc maintenance, every year. These rural roads assets play a major role in achieving in sustainable poverty alleviation in rural areas. All the States, since recent years, on the insistence and continuous follow up by DoRD/ NRRDA by way of holding meetings viz, Regional Review Meetings, Empowered Committee Meetings, correspondences, uploading on PMGSY website the RRMPs already formulated by certain States etc., have taken it seriously and as a result so far out of 29 States, 27 States viz Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Kerala, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Meghalaya, Nagaland, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, Telangana, Uttar Pradesh, Uttarakhand and West Bengal except Goa and Jammu & Kashmir have formulated their Rural Roads Maintenance Policy (RRMP). "

4.3 The issue of maintenance of roads under PMGSY cropped up during the course of evidence. In this respect, the Secretary, DoRD responded submitted as under:-

"जहां तक प्रधान मंत्री ग्रामीण सड़क योजना की सड़कों के रखरखाव की बात है, वर्ष 2000 से यह कार्य चल रहा था। जिन सड़कों का हमने निर्माण किया था, उनको बने पांच साल से ज्यादा का समय हो चुका है। पांच साल बाद उनकी मेनटेनेंस का दायित्व राज्यों को चला जाता है। कई राज्य अपने साधन सड़कों पर लगा रहे हैं और मध्य प्रदेश इसका बहुत अच्छा उदाहरण है। अल्का जी वहां प्रधान सचिव कई वर्षों तक रही हैं। पीएमपीएसवाई-3 की स्वीकृति के समय राज्यों से कंडिशन रखी है कि यदि राज्य रख रखाव में पैसे लगाएंगे, तो आपको फेस-3 की स्वीकृति में प्राथमिकता देंगे। मध्य प्रदेश में बहुत अच्छा प्रयोग ई-मार्ग का किया था। सड़क सही बनी रहे, इसके लिए वे थोड़ी दूरी पर जीओ-टैग लेकर फोटो अपलोड करते हैं और फोटो बिलकुल क्लीयर होती है कि सड़क वैल मेंटेंड है, तभी उसका भुगतान होता है। मध्य प्रदेश में ई-मार्ग की व्यवस्था को राष्ट्रीय स्तर पर हर राज्य में हम लागू करना चाहते हैं। हमें विश्वास है कि यदि हमें राज्यों से सहयोग मिलेगा। मेनटेनेंस पालिसी 23 राज्यों ने बनाली है, लेकिन पालिसी के साथ-साथ मेनटेनेंस फंड भी समय पर देना पड़ेगा। हमारा प्रयास रहेगा कि हम इस दिशा में और अच्छा करें।"

5. Accountability

An On-line Management, Monitoring and Accounting System (OMMAS) for the PMGSY is in place to effectively monitor the entire Programme and bring about greater efficiency, accountability and transparency in implementation. The OMMAS facilitates

the operational requirements of planning, scheduling, monitoring, tracking and execution in implementing the PMGSY scheme. OMMAS is intended to serve the requirement of decision-making authorities at various levels, quality monitors, DPIU's, NRIDA and DoRD.

Data updation is done at PIU/ SRRDA/NRIDA/DoRD level. As and when data is generated it is updated at the origin of information generation and is being monitored regularly. Physical Progress, Financial Progress and are updated daily.

All payment is being made through e-payment with digital signature of Authorized signatory using PFMS. Physical Progress in terms of Length and Habitation is real time data. Geo PMGSY Mobile app is being used for the PMGSY assets. It is being used for planning of PMGSY-III. Quality monitoring of roads are done through Mobile application. MIS reports generated from OMMAS are based on real time data.

5.2 Based on the best National and International practices, a Standard Bidding Document (SBD) has been developed by the Department for the procurement of works under PMGSY. All the works under the programme are procured and managed on the basis of provision of Standard Bidding Document (SBD). To ensure transparency and harness various advantages of electronic tendering, entire bidding of procurement of works under the programme is being carried out only through e-procurement.

Further, to effectively address the issue of complaint related to procurement of works, the Ministry vide its letter dated 04th November, 2016 has already requested all the States to review the PMGSY Procurement management system in their States and to identify an officer of the level of Chief Engineer and designate him as the Nodal officer to receive and enquire into the complaints relating to procurement.

PMGSY bidding document requires the bidder to submit an affidavit about the correctness of the information submitted by him in his bid. In case the information furnished by the bidder is found incorrect at the later stage, the State is required to take appropriate legal action including blacklisting of the defaulting bidder/ contractor.

Further, in case there is a variation in the scanned copy of documents unloaded in e-tendering and hard copy of documents submitted by bidder, the bidder is liable to be debarred from participating in PMGSY projects for a period of five years.

6. Bottlenecks faced

The reasons for delay in achieving the targets in the States can be attributed to the following reasons:-

- (i) Most remote habitations remaining for connectivity;
- (ii) Short working season;
- (iii) Inadequate execution and contracting capacity;
- (iv) Scarcity of construction material;
- (v) Difficult terrain;
- (vi) Climate change and unpredictable adverse weather in recent years.

The Ministry is reviewing the position continuously and States are provided requisite assistance to achieve the target of 100% connectivity to all eligible and feasible habitations at the earliest possible.

C. <u>Pradhan Mantri Awaas Yojana - Gramin (PMAY-G)</u>

1. Vision and Features

Housing is universally recognized as a basic human need. Reducing rural housing shortage and improving the quality of housing, especially for the poor, is an important component of the poverty alleviation strategy of the Government. In order to realize Government's objective of "Housing for All" by 2022, there is a need to create an enabling environment especially in rural areas so that the people living in rural areas can construct a pucca house with all basic amenities with ease. PMAY-G was launched in 2016, to address the existing gaps of rural housing programme, and to bring in place a more comprehensive initiative of providing shelter to the rural population devoid of proper shelter.

i) The main features of PMAY-G are:

- a) Identification of beneficiaries through Gram Sabha based on housing deprivation parameters as per Socio-Economic and Caste Census (SECC) 2011 data. Accordingly, rural households who are houseless or living in two rooms or less kutcha houses (both walls and roof kutcha) after excluding households falling under the automatic exclusion as per SECC 2011 and after due verification by Gram Sabha would be provided assistance under PMAY-G
- b) Unit assistance of Rs. 1.20 lakh in plains and Rs.1.30 lakh in hilly states, difficult areas and IAP districts.

- c) In addition, the beneficiary will get Rs.12,000/- as assistance for construction of toilet under Swachh Bharat Mission (G), MGNREGA or any other dedicated financing source and support of unskilled wages of 90 person days in plain areas and 95 person days in hilly states, difficult areas and IAP districts under MGNREGA through convergence.
- d) The beneficiary would be facilitated to avail institutional loan of upto Rs.70,000/- for construction of the house, which is optional.
- e) Unit size of the house constructed under PMAY-G to be a minimum of 25 Sq.m.
- (ii) The cost of PMAY-G would be shared between Government of India and State Governments in the ratio 60:40 in plain areas. In case of North-Eastern and 3 Himalayan States (Jammu & Kashmir, Himachal Pradesh and Uttarakhand) the sharing pattern is in the ratio of 90:10. In case of UTs 100% share is borne by Govt. of India.

2. <u>Financial Performance</u>

Financial Year	Revenue	Capital	Revenue	Capital	Actual Expenditure
	В	.E	R	.E	
2016-17	15,000	-	16,078.60	-	16074.37
2017-18	23,000	-	22832.31	-	22572.29
2018-19	21,000	1	19,600	1	19307.95
2019-20	19,000	-	-	-	10083.74 (As on 23.09.2019

(Rs. In crores)

Financial Year	Actual Expenditure	Revised Estimate	Amount Surrendered
2016-17	16074.37	16,078.60	0
2017-18	22572.29	22832.21	260.02
2018-19	19,307.95	19,600	292.05
2019-20	10083.74(As on 23.09.2019		-

2.2 On being enquired whether the BE for 2019-20 is sufficient to meet the target set for the current Financial Year as upto 23.09.2019, Rs. 10083.74 crores have been spent out of Rs. 19000 crore allotment, Department of Rural Development in their written reply have submitted as below:-

"As per the approved Cabinet Note the Financial Implication for construction of 60.00 lakh houses is Rs. 75,000 crore. Out of which the Central Share amount to Rs. 47,250 crore. The Current B.E for the Financial year 2019-20 is Rs. 19,000 crore and there is an additional requirement of Rs.29,195 crore to meet the budgetary gap. In the Interim Budget speech, 2019, Hon'ble Finance Minister had announced for availing Extra Budgetary Support of Rs.26,170 crore to meet the budgetary gap of PMAY-G. However, there is still an additional requirement of Rs.3,025 Crore to meet the budgetary gap for providing assistance to construction 60.00 lakh houses during 2019-20. There are unspent balance of previous year lying with the States to take care of this gap. As on 16.10.2019 an amount of Rs.11441.31 crore has been spent and as per the budgetary projections and committed liabilities, the entire budget is expected to be exhausted by December, 2019 and this division will be able to avail Extra Budgetary Resources thereafter."

3. Physical progress vis-a-vis target set

Physical target set out for each year during the last 3 years and achievement thereof, with reasons for shortfall, if any, in the achievement of targets.

Financial Year	Physical Target	Physical Achievement ³	Reasons for Shortfall
2016-17	4277969	3213447	States have taken time
			to achieve the allotted
			target due to issuance
			of revised FFI
			guidelines for
			restructured PMAY-G
			in 2016-17
2017-18	3201217	4454647	NIL
2018-19	2520814	4733601	NIL
2019-20	5054100	128473	

^{*} As reported by States/UTs on AwaasSoft as on 23.9.2019 which includes IAY houses also.

Difference in Physical target:

Financial Year	Physical Target	Physical Achievement*	Difference
2016-17	4277969	3213447	1064522
2017-18	3201217	4454647	NIL
2018-19	2520814	4733601	NIL
2019-20	5054100	128473	4925627

^{*} As reported by States/UTs on AwaasSoft as on 23.9.2019 which includes IAY houses also.

3.2 The Committee were desirous of knowing the reason behind the slow pace of achievement of physical target during the current Financial Year till 23.09.2019. Responding to this query, the Department in its written reply have submitted that:-

"As on 16th October 2019, 84.39 lakh houses for phase - I against the target of 1 crore have been completed. The 2nd phase of PMAY-G started off with effect from 1st April 2019 and a target 50.54 lakh for FY 2019-20 has been allocated to the States. Against this target, 34.64 lakh houses have been registered and 30.66 lakh houses have been sanctioned. 1st instalment is released to 20.35 lakh households and 44,755 houses have already been completed.

It is stated that due to implementation of Model Code of Conduct for Lok Sabha elections 2019 from 10th March 2019 to 23rd May 2019, PMAY-G work was hampered as no fund release were made and no updation of house construction figures was carried on. Further, construction work is also hindered during the monsoon season. After the monsoon season, the momentum has picked up and the Ministry is confident that the target for FY 2019-20 shall be achieved within the set timelines."

3.3 Incomplete houses are a huge impediment towards the realisation of 'Housing for All' vision. Thus, the Committee enquired as to the status of incomplete houses till 30.09.2019 vis-a-vis targets under erstwhile IAY and current PMAY-G. In their written notes, the DoRD have stated as under:-

"The status of incomplete houses under PMAY-G as reported by the states on AwaasSoft is given below –

Year	DoRD Target	Completed	Incomplete Houses
2016-17	42,77,969	36,29,080	6,48,914
2017-18	32,01,217	25,72,643	6,32,020
2018-19	25,20,814	22,37,942	2,78,539
2019-20	50,54,100	20714	50,09,345

Source: Awaas Soft report as on 30th September, 2019

The status of incomplete IAY houses as reported by the states in the Annual Action Plan meetings which were held in February 2019 is given below –

Name of the state	Number of incomplete IAY houses as per AAP
BIHAR	6,92,479
JHARKHAND	64,713
MAHARASHTRA	60,792
RAJASTHAN	59,765
WEST BENGAL	49,559
GUJARAT	47,116
ASSAM	31,204
ODISHA	29,302
KARNATAKA	28,092
MADHYA PRADESH	20,984
JAMMU AND KASHMIR	10,207
CHHATTISGARH	7,842
UTTAR PRADESH	7,119
HARYANA	5,965
MANIPUR	3,133
MEGHALAYA	3,092
KERALA * As per AAP SPR	1,273
UTTARAKHAND	1,155
GOA	718
ANDAMAN AND NICOBAR	531
TRIPURA	387
PUNJAB	331
HIMACHAL PRADESH	240
LAKSHADWEEP	227
MIZORAM	57
TAMIL NADU	52
NAGALAND	49
SIKKIM	31
ANDHRA PRADESH	0
ARUNACHAL PRADESH	0
DADRA & NAGAR HAVELI	0
DAMAN & DIU	0
Total	1,126,415

4. Sustainability of construction

To ensure sustainability of construction of houses under PMAY-G, DoRD have outlined the following steps:-

"The following steps are being taken by DoRD to ensure sustainability of construction of houses being constructed under PMAY-G:

i. Houses constructed under PMAY-G are being geotagged at different stages of construction, which has been further linked with release of subsequent installments of financial assistance.

- ii. DoRD with the help of NIC has developed a "House quality review application" in AwaasSoft to review quality of the houses using the captured geotagged photographs at completed stage. On request from some of the States this provision is also being considered to be enabled for the States to use.
- iii. The quality construction of the houses under PMAY-G is also being reviewed through field visits by the CRM team, officials from the DoRD, etc.
- iv. As stated in the Framework for implementation of PMAY-G, The State/UT Government have been suggested to identify technical institutions of repute or building centres to provide technical support to beneficiaries in construction of their house. At the time of allotment of the house, the identified institution may sensitize the beneficiaries about the housing designs and construction technologies available for that area which can be adopted by the beneficiary for construction of his / her house.
- v. The States have also been asked to have on board technical expert in the field of house construction including alternate technologies for monitoring and supervision of houses constructed under PMAY-G under Project Management Units (PMUs) at State, District and block level.
- vi. DoRD in collaboration with Global Green Growth Institute (GGGI) and United States Agency for International Development (USAID) is in the process of developing a framework for greening the houses under PMAY-G."
- 4.2 During the course of examination, the issue of monitoring and supervision of the scheme vis-a-vis issues of corruption in quality of material utilized/release of payment/listing of genuine beneficiaries cropped up. In this regard the Committee were informed through the written notes submitted by the DoRD as under:-

"DoRD has adopted a very robust monitoring mechanism to monitor performance as well as the processes under PMAY-G:

Monitoring at DoRD:

- The progress of the States/UTs, Districts, Blocks and Panchayats under the scheme shall be monitored only through the reports generated from AwaasSoft.
- The performance of the States / UTs, Districts, Blocks and Panchayats on different pre-determined parameters are monitored through Performance Index Dashboard. Monitoring through Performance Index Dashboard helps in identifying areas of improvement and motivate towards better results in implementation of the programme and ensuring timely completion of houses against targets assigned.
- Ground verifications is done by different agencies like Area Officers, National Level Monitors and DISHA (District Development coordination and Monitoring committee).

- The end to end execution of the scheme from the selection of beneficiaries, disbursal of assistance to beneficiaries, verification of progress in construction, release of funds etc. is conducted through workflow enabled transaction based MIS – AwaasSoft.
- The physical progress of stage-wise construction on ground is verified and monitored through geo-referenced, date and time stamped photographs captured by inspectors or by beneficiaries using the mobile based application - "AwaasApp" and uploaded on AwaasSoft.
- The quality of houses constructed under PMAY-G is monitored through a quality monitoring module developed in the mobile application "AwaasApp"
- National Level Monitors and Area Officers of the Ministry shall also visit PMAY-G houses to assess the progress and processes followed under the scheme during their field visits. The DISHA Committee at the district level, headed by Hon'ble Member of Parliament, will also monitor progress and implementation of PMAY-G.
- The National Infrastructure Development Agency (NRIDA) at the National level would act as the nodal agency for coordinating and monitoring of different aspects of implementation of PMAY-G including green housing.

Monitoring by State/UT Governments

- Officers at the Block level should inspect as far as possible 10% of the houses during construction.
- District level officers should inspect 2% of the houses during construction.
- Every house sanctioned under PMAY-G to be tagged to a village level functionary including Government employees (Gram Rozgar Sahayak or any other village level worker) who shall facilitate and follow-up with the beneficiary till the completion of a house. For green housing, they would also facilitate and certify compliance requirements as specified (the requirement of this line needs to be looked into).
- The implementation of different parameters at the State / District / Block / Panchayat levels are monitored by the officials of the State Government through the Performance Index Dashboard.

Internal Audit

Internal Audit teams from the Ministry conduct risk based internal audit and provide it to the States as well as the program implementation divisions for continuous improvement in the implementation process. Some States also have their own internal audit set up.

Financial Audit

The State will ensure that the State Nodal Bank Account (SNA) of PMAY-G at the State level, administrative fund account at the State and District level is audited by a Chartered Accountant selected from a panel approved by the C&AG. The books of accounts maintained for PMAY-G at all levels shall also be open to audit by the C&AG as well as by the Internal Audit Wing of the Pay and Accounts Office of the Ministry of Rural Development.

Social Audit

Social Audit is to be conducted in every Gram Panchayat at least once in a year, involving a mandatory review of all aspects. Social Audit Units (SAU), set up by the State/UT Government under MGNREGA, is being roped in to facilitate conduct of Social Audit of PMAY-G.

Common Review Mission

- An annual review at the ground level is conducted by the CRM team set up by The National Rural Health Mission (NRHM) with an aim to provide valuable understanding of the strategies which were successful and those which warranted mid-course adjustments."
- 4.3 Further pondering over the quality control of the houses being constructed under PMAY-G, the Committee were enlightened by the DoRD through its replies submitted as below:-

"The use of house design typologies appropriate to local geo-climatic considerations in the construction of houses under PMAY-G leads to significant reduction in the cost of construction, minimizing the probable adverse environmental impact and contribute towards decentralize economy and local entrepreneurship. With this objective, beneficiaries are being encouraged to use such house designs in the construction of houses under PMAY-G, though it is up to the beneficiary how he/ she wants to construct his /her house.

Steps being taken by DoRD to ensure the quality control of the houses under PMAY-G -

- i. DoRD with the help of IIT-Delhi, United Nations Development Programme (UNDP) and CSIR-Central Building Research Institute (CSIR-CBRI) had undertaken state-specific studies in 18 states for the development of house design typologies appropriate to local geo-climatic and cultural context. As an outcome of the study, DoRD has published a compendium of region-specific house designs with name 'Pahal' which includes 108 house designs for 64 housing zones in 15 States. Two volumes of Pahal have been released
- ii. To avail the skilled work force for the construction of houses DoRD has launched Rural Mason Training (RMT) Program under PMAY-G. As on 7th October 2019 around 49,354 masons have been trained and Certified.
- iii. Houses constructed under PMAY-G are being geotagged at different stages of construction, which has been further linked with release of subsequent installments of financial assistance. This supports evidence-based monitoring.

- iv. DoRD with the help of NIC has developed a "House quality review application" in AwaasSoft to review quality of the houses using captured geotagged photographs at the completed stage. On request from some of the States the provision is also being considered to be enabled for the States.
- v. Consultation for collaboration- A day long consultation workshop with leading academic institutes of Architecture, Engineering and Rural Development was organized in the presence of Minister Rural Development in the month of January 2018. Avenues for collaboration with the academic institutes in the implementation of PMAY-G and quality construction of houses were explored during the consultation. On the same-lines draft guidelines for collaboration with technical/academic institutes have been prepared and shared with all the States/UTs for their inputs.
- vi. Draft guidelines for construction of demonstration houses on region specific house design typologies for inputs/ suggestions have been shared with the States / UT.
- vii. The IT based portal Rural Housing Knowledge Network (RHKN) for Comprehensive knowledge on construction technologies, costing & resources is being revamped. National Institute of Rural Development & Panchayati Raj (NIRD-PR) and NIC have been on-boarded for the same.
- viii. The quality construction of the houses under PMAY-G is also being reviewed through field visits by the CRM team, officials from the DoRD, etc.
- ix. The workshop was organized with building materials manufacturers and suppliers' association to augment sustained availability of good quality construction materials under PMAY-G.
- x. Proposal of demo-house construction by CBRI in the States of Assam and Uttar Pradesh is in advance stage of consideration at the Ministry."

5. <u>Increase in Unit Assistance</u>

Responding to the query raised by the Committee regarding the existing unit assistance to the beneficiaries under the scheme, the DoRD have clarified as under:-

"It is stated that before drafting the note for Expenditure Finance Committee (EFC) for taking approval of the Cabinet for phase-II of the scheme, Ministry had reviewed the scenarios of raising the unit assistance. The need for revision in the unit assistance was not felt. With effect from April, 2016, Unit assistance was increased from Rs. 70,000 to Rs. 1,20,000 in plains and from Rs. 75,000 to Rs. 1,30,000 in hilly areas, difficult areas and IAP districts with restructuring of erstwhile IAY into Prathan Mantri Awaas Yojana-Gramin (PMAY-G).

Currently, the rate of assistance is Rs.1,20,000/- for plain areas and Rs.1,30,000 for hilly and difficult areas. In addition to the assistance, the beneficiary gets Rs.12,000/- as assistance for construction of toilet under Swachh Bharat Mission, MGNREGA or any other dedicated source and

support of 90/95 persondays of unskilled wages from MGNREGA through convergence. After including all this, the amount of assistance to the beneficiary for construction of house would be around Rs.1.50 lakh in plain areas and 1.60 lakhs in difficult areas. The amount would be sufficient for construction of a basic housing unit of 25 Sq.mt and the beneficiary can expand the same when more finances are available.

Additionally, under PMAY-G financial assistance is provided directly to the beneficiaries for construction of house. Further under the scheme provision, if the beneficiary so chooses, he/she will be facilitated to avail loan of upto Rs.70,000 from Financial Institutions. The objective of the loan product is to develop loan product for beneficiaries in PWL and outside PWL where there is no collateral requirement, documentation is minimum and has simplified procedures.

In order to realize the Government's objective of "Housing for All" by 2022, Rural Housing Interest Subsidy Scheme (RHISS) was approved by the Union Cabinet on 24th January, 2017. The Hon'ble Minister of Rural Development formally released the guidelines for RHISS on 19th June, 2017.RHISS provides for interest subsidy at the rate of 3.0 percent on the principal amount of the loan. The interest subsidy by Gol shall be admissible for a maximum loan amount of Rs. 2.00 lakh for 20 years or full period of loan whichever is less. The maximum amount of subsidy for a beneficiary is Rs 38,359 for the entire duration of the loan. The amount of Rs 38,359 subvents the EMI payable by the beneficiary."

6. <u>Inclusion of left over beneficiaries</u>

On a pertinent issue of the status of leftover beneficiaries from the ambit of PMAY-G, the DoRD have submitted their written response as below:-

"Based on interaction with the States, it has been observed that though comprehensive process has been followed in identification of eligible households for inclusion in the Permanent Waitlist(PWL) of Pradhan Mantri Awaas Yojana – Gramin (PMAY-G), yet exclusion errors do exist. Considering this, the Ministry decided to identify such households with the help of State officials for inclusion in the PWL through Awaas+ App.

Awaas+ is a mobile application that was developed for identification of those households who though eligible but have not been included in the PWL of PMAY-G. The application was used by the field functionaries involved in implementation of the scheme for adding the details of potentially eligible households. As on this date, a total of 3.53 crore households have been identified by ground level administration and their details have been entered in Awaas+.

In order to clean the data and filter out the most eligible households who may be considered for inclusion in the PWL of PMAY-G, a committee of experts is constituted under the Chairpersonship of Dr. Nagesh Singh, former Additional Secretary(RD) to analyze Awaas+ data and propose a methodology + for finalization of a mechanism/strategy for data cleaning and filtering out the eligible households. The members of committee are

working on the sample data of Awaas+ to identify eligible households and prioritize them so that targets can be given to respective states accordingly."

D. <u>Deendayal Antyodaya Yojana - National Rural Livelihood Mission</u> (DAY-NRLM)

1. About the Yojana

The National Rural Livelihoods Mission (NRLM) is a centrally sponsored programme of the Ministry of Rural Development. The Mission aims to "reduce poverty through promotion of diversified and gainful self-employment and skilled wage employment opportunities resulting in appreciable increase in incomes of the rural poor on sustainable basis". The Mission seeks to adopt a strategy of promoting and strengthening community institutions which are in turn expected to mediate the livelihoods of the rural poor. The Mission seeks to reach out to all rural poor households in a phased manner and impact their livelihoods significantly by 2022-23. More specifically, the mandate of the Mission is to impact 70 to 80 million poor rural households spread across more than 647 districts, 6,559 blocks, 2,38,000 gram panchayat and about 6,40,000 villages across 29 states and 5 Union Territories.

The Mission seeks to achieve its objective through investing in four core components viz., (a) social mobilization and promotion of sustainable community institutions of the rural poor (SHGs, VOs, CLFs etc.,); (b) financial inclusion of the rural poor; (c) sustainable livelihoods; and (d) convergence and entitlements.

2. Essential Features of the Yojana

(i) Universal Social Mobilization through SHGs

Universal social mobilization of rural poor households through formation of Self-Help Groups (SHGs) of women is central to DAY-NRLM. The key elements of universal social mobilization are:

- (i) at least one woman member from each poor rural household to be mobilized into SHGs:
- (ii) all households with one or more deprivations as per SECC data are to be mobilized into SHGs and identification of households should be validated by a participatory identification process finally approved by the *Gram Sabha*; and

(iii) special efforts are to be made to identify and mobilize vulnerable and marginalized households, particularly, the SCs, the STs, the PVTGs, single women and women heads of households, the disabled, the landless, migrant labour and people inhabiting isolated and remote villages.

(ii) Promotion of SHG Federation

Building SHG federations at the village, cluster and block levels is the second important feature of DAY-NRLM. At the village level, DAY-NRLM seeks to promote a primary federation of SHGs, known as the Village Organization (VOs). All the village organizations located in a cluster, are then federated. Similarly at the block level, a tertiary federation is promoted. Financial and governance relations are promoted between the SHGs and their federations. Thus, SHGs are to be organically linked with the VOs and VOs with cluster federations and finally cluster federations with block federations. As part of institutional development, democratic governance, transparent financial management and accountability systems are established in these institutions.

Further, as the SHGs and their federations attain a certain level of maturity, the Mission envisages emergence of new institutions to address the livelihood issues, in the form of dairy collectives, farmer organizations, weavers' associations, NTFP cooperatives *etc*.

(iii) Community funds as Resources in Perpetuity

DAY-NRLM provides funds to create a resource in perpetuity for the community institutions to strengthen their institutional and financial management capacity and build their track record to attract mainstream bank finance. The funds provided to community institutions are based on micro-planning process and it is treated as loans to individual SHG members but 'grant-in-aid' to community institutions. Funds are disbursed to these institutions in multiple tranches based on triggers and milestones achieved and not merely their chronological age and time-period. Priorities are given to poor and the poorest of poor in disbursement of funds or as collectively prioritized by the members of institutions.

(iv) Universal Financial Inclusion

DAY-NRLM intervenes on both demand and supply sides to promote financial inclusion. On the demand side, the Mission promotes financial literacy among the poor and provides catalytic capital to the SHGs and their federations. On the supply side, it

coordinates with the financial sector and encourages use of Information, Communication & Technology (ICT) based financial technologies, business correspondents and community facilitators like 'Bank Mitras'. The Mission is also expected to work towards universal coverage of rural poor against loss of life, health and assets. Further, the Mission works on remittances, especially in areas where migration is endemic.

Financial inclusion is primarily being facilitated to enable each SHG to be linked to banks and to access credit and other financial services from them. The Mission expects that over a period five to seven years, each SHG would be able to leverage a cumulative bank credit of Rs.10,00,000/- in repeat doses, such that on the average each member household accesses a cumulative amount of Rs.1,00,000/-.

3. Key Components of the Yojana

(i) <u>Interest Subvention</u>

In order to reduce the effective cost of bank credit to women SHGs, DAY-NRLM provides interest subvention and additional interest subvention to SHGs from FY 2013-14. All women SHGs whose members are from the DAY-NRLM target group, are eligible for receiving interest subvention equal to the difference between the borrowing rate of interest and 7%. In addition, in respect of 250 backward districts, all women SHGs can avail loans up to Rs.3.0 lakh each at 7% rate of interest per annum, with an additional interest subvention of 3% on prompt repayment, reducing the effective interest rate to 4%.

(ii) Mahila Kisan Sashaktikaran Pariyojana (MKSP)

In order to strengthen farm livelihoods of the poor, MKSP, a component of DAY-NRLM has been implemented. The primary objective of the MKSP is to empower women in agriculture by strengthening community institutions of poor women farmers and leveraging their strength to promote sustainable agriculture. MKSP focuses on agriculture, non-timber forest products, livestock and fisheries. Scalable models are being promoted for four livelihoods under MKSP. The MKSP strategy involves:

organizing women farmers at village level as producers' groups;

- creating support structure for training, capacity building, information sharing, credit, technology and marketing;
- creating CRPs from within the community to take over the role of support structure; and
- Promoting higher level producers' organizations at block/cluster level for value addition and market linkages.

(iii) Start up Village Entrepreneurship Programme (SVEP)

Following a budget announcement by the Finance Minister in Budget speech, DAY-NRLM has introduced SVEP to promote and strengthen rural start-ups in non-farm sector from FY 2014-15. The strategy is to promote knowledge about assessing business feasibility, management and to provide access to loan-finance for start-ups as well as scaling-up the existing enterprise. SVEP Annual Action plans have been approved for 153 blocks in 135 districts across 23 States. Of these, DPRs have been approved for 120 blocks in 21 States. As of July 2019, enterprise formation has started in 105 blocks across 18 States and 59120 enterprises have been formed, out of which 25379 were supported during FY 2018-19. The EFC, while approving the scheme for a period of five years from 2014-15 to 2018-19, had directed that a mid-term evaluation of the scheme may be conducted. Further continuance of the scheme will be based on the evaluation report. The evaluation of the scheme is on-going at present. No further approvals for taking up additional blocks are being given. However, since it takes about three years to saturate a block under SVEP, work under approved action plan. Keeping in view the interest generated among the rural poor in the form of number of enterprises established, Loan-finance released, social capital built up over the years, employment being generated, etc., and considering the importance the Government is giving to employment generation schemes it would perhaps be desirable to extend the scheme.

(iv) <u>Deen Dayal Upadhyay-Gramin Kaushalya Yojana (DDU-GKY)</u>

A skill development and placement support component has also implemented under the Mission. The component has been named DDU-GKY. The skill development programme seeks to build the skills of the rural youth through short training and place them in relatively high wage employment sectors of the economy. The programme is implemented in partnership with public, private, non-government and community

organizations, which are also responsible for providing placement and follow-up support. Initially, the projects were approved by the MoRD. The powers to approve the projects are being devolved to the state governments. A separate division (Skills division) within the Ministry of Rural Development is implementing this program. The Gol is aiming at achieving a target of skilling 1 crore youth over a period of 7 years. There is a special initiative to promote skills of youth in rural and urban areas of Jammu & Kashmir with 100% central assistance (*Himayat*). Further, there is a special scheme called *Roshni* focusing on rural poor from 27 Left-Wing Extremism (LWE) affected districts in 9 states.

(v) Rural Self Employment Training Institutes (RSETIS)

Establishing RSETIs in each district of the country in collaboration with the banks and the state governments to provide training to the rural youth from the poor households, is another key component of DAY-NRLM. RSETIs provide short term residential training with long handholding support to the youth. Some RSETIs also offer off-site training to the youth. As on August, 2019, 582 RSETIs were functioning across the country. During 2018-19, the RSETIs have trained 4 lakh youth, of whom 2.96 lakh have been settled. Cumulatively, RSETIs have trained 32 lakh youth out of which 22 lakh have been settled. Post training support is also provided to the beneficiaries through interactive web portal, call centres, network of business counseling centres and alumni conventions. Each public sector bank is provided a grant of Rs.1.0 crore for setting up an RSETI, besides reimbursing cost of training, while the State governments are expected to provide land, free of cost.

4. Financial Growth

Sl.No.	Year	Central Allocation (R.E)	Central Release
1	2016-17	3168.15	3165.89
2	2017-18	4350.83	4327.82
3	2018-19	5783.50	5783.48
4	2019-20 (BE)	9024.00	2961.52 (as on 30.08.2019)

Funding Pattern:

1.	North Eastern States (Arunachal Pradesh, Assam,	90	10
	Manipur, Meghalaya, Mizoram, Nagaland, Tripura		
	and Sikkim), Himachal Pradesh, Jammu & Kashmir		
	and Uttarakhand.		
2.	Union Territories	100	0
3.	All Other States	60	40

The funds allocated and released to NE States during the last three years and upto 30.08.2019 is as under :-

(Rs. in Crore)

Sl.No.	Year	B.E	R.E	Actual Expenditure
1	2016-17	218.50	306.00	306.00
2	2017-18	401.30	376.31	376.29
3	2018-19	575.00	578.00	578.00
4	2019-20	901.00		377.10 (as on
				30.08.2019)

4.2 Reasons for variation

<u>2017-18</u>

 The provision in RE was reduced by Rs.150.00 Crore to make available additional funds urgently required for other schemes of the Ministry.

2018-19

 During 2018-19, additional amount of Rs. 33.5 crore was needed for Interest Subvention Category-II which was made available through re-appropriation of savings available under other schemes.

4.3 Unspent Balance

Year	Unspent Balance*
2014-15	642.44
2015-16	457.25
2016-17	343.57
2017-18	782.87
2018-19	1007.93
2019-20 (up to June, 2019	2846.49

^{*} Out of funds release by Government of India

4.4 When enquired about the component wise funding in DAY-NRLM, the DoRD in their written note have submitted as under:-

Component-wise Break-up of funds under DAY-NRLM for the year 2017-18

(Rs. in Crore)

				(1.13.111-31-313)
SI. No	Components	BE	RE	Release/Expenditure
1	NRLM	2035.00	2144.00	2141.28
2	NRLP	477.00	476.29	476.20
3	Asssitance from Special Climate Change Fund (SCCF) - SLACC	10.00	10.71	10.71
4	Interest Subvention (Category -I)	460.00	455.70	455.70
5	MKSP	100.00	63.77	63.77
6	RSETI	100.00	58.75	55.75
7	GOALS	6.00	8.80	8.80
8	DDU-GKY	850.00	811.55	803.41
9	SVEP	100.00	62.45	60.49
10	Miscellaneous	27.00	27.76	26.67
	Sub Total	4165.00	4119.78	4102.78
11	PMRDF	35.00	6.00	
12	DRDA	300.00	225.05	225.04
	Sub Total	335.00	231.05	225.04
	Grand Total	4500.00	4350.83	4327.82

Component-wise Break-up of funds under DAY-NRLM for the year 2018-19

(Rs. in Crore)

	(NS. III CIOIE)					
SI. No	Components	BE	RE	Release/Expenditure		
1	NRLM	2927.00	3031.27	3031.27		
2	NRLPS	25.00	20.35	20.35		
3	SLACC	5.00	5.00	5.00		
4	Interest Subvention (Category -I)	905.00	1025.00	1025.00		
5	MKSP	100.00	65.69	65.69		

6	SVEP	100.00	85.65	85.65
8	DDU-GKY	1200.00	1214.92	1214.90
9	RSETI	100.00	67.84	67.84
10	Miscellaneous*	31.00	23.08	23.08
	Sub Total	5393.00	5538.80	5538.78
10	PMRDF	7.00	0.00	
11	DRDA	350.00	244.70	244.70
	Sub Total	357.00	244.70	244.70
	Grand Total	5750.00	5783.50	5783.48

Component-wise Break-up of funds under DAY-NRLM for the year 2019-20

(Rs. in Crore)

	Components			Release/Expenditure		
SI. No		BE	RE	As on 30.09.2019	As on 15.10.2019	
1	NRLM	3946.00	3946.00	2326.13	2412.30	
2	NRETP	406.00	406.00	175.26	190.50	
3	NRLPS	20.00	20.00	4.70	4.70	
4	SLACC	22.32	22.32	19.31	20.84	
5	Interest Subvention (Category -I)	2225.00	2225.00	866.98	1254.17	
6	MKSP	85.00	85.00	11.13	11.13	
7	SVEP	85.00	85.00	11.18	11.18	
9	DDU-GKY	1850.00	1850.00	1054.64	1054.64	
10	RSETI	100.00	100.00	5.45	11.02	
	Miscellaneous*	38.68	38.68	12.92	15.84	
	Sub Total	8778.00	8778.00	4487.70	4986.32	
11	PMRDF	1.00	1.00	0.00	0.00	
12	DRDA	245.00	245.00	104.75	105.68	
	Sub Total	246.00	246.00	104.75	105.68	
	Grand Total	9024.00	9024.00	4592.45	5092.00	

4.5 During the course of examination, it came to the fore that during the Financial Year 2019-20, less than one-third of the budget has been utilized till 30.08.2019. The Committee wanted to know whether the scheme was facing any major obstacle in its smooth progress, in this regard, the Department have stated as under:-

"Under DAY-NRLM, the expenditure upto 30.08.2019 was Rs.2961.52 Crore which is 32.82% of the budget allocation. The overall releases/expenditure as on 30.09.2019 was more than 50% of the BE provision. Hence there has been no shortfall in expenditure during the first half of the year."

4.6 The Committee was also desirous of being acquainted of the methods and criteria involved in the funding to create a resource in perpetuity for the community institution under DAY-NRLM. In their written reply, the DoRD have submitted that:-

"Core Financial support is provided only to SHGs and their federations to advance loans to enable members to undertake socio-economic activities as per micro-credit/investment plans. The maximum amount admissible for Community Investment Support Fund is Rs. 2.50 lakh per SHG. However, CIF support to SHGs is provided through VOs and CLFs and in the absence of strong VO/CLF, this is also provided directly to SHGs who have completed 6 months and found fully observing the Panchasutras. 'CLF is managing CISF as a resource in perpetuity to attain the goal of financial sustainability."

4.7 It was also enquired as to how far the interest subvention feature under DAY-NRLM worked for the benefits of women SHGs, the DoRD have clarified as under:-

"Interest Subvention on loans upto Rs 3 lakhs allowed women SHG members to borrow at affordable interest rates for meeting their immediate credit needs and investment in augmenting their productive assets for livelihoods."

Statewise number of SHGs benefitted under Interest Subvention Scheme

SI.	State Name	No. of SHGs availed Interest Subvention in Cat-I districts						
No.	State Name	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	
1	ANDHRA PRADESH	712271	355467	247235	354382	365500	316465	
2	ARUNACHAL PRADESH	43	95	74	64	55	41	
3	ASSAM	991	3268	3102	5563	5274	5624	
4	BIHAR	7442	12713	18319	81056	37527	74177	
5	CHHATISGARH	1363	5456	7508	17281	23100		
6	GOA	463	666	591	656	564	472	
7	GUJARAT	1912	3083	2964	5125	5782	7658	

SI.	State Name	No. of S	HGs availe	d Interest Su	bvention i	n Cat-I dist	tricts
No.	State Name	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
8	HARYANA	66	1035	434	1835	1965	1425
9	HIMACHAL PRADESH	665	1278	1416	1637	2731	2476
10	JAMMU AND KASHMIR	1238	2132	3643	3375	3881	5089
11	JHARKHAND	2232	2961	4641	10387	24148	30812
12	KARNATAKA	24005	100366	113093	177069	112209	103368
13	KERALA	6728	15132	25819	32110	31001	11779
14	MADHYA PRADESH	1299	3240	6328	7026	15927	7314
15	MAHARASHTRA	5804	6167	8272	16101	18698	30388
16	MANIPUR	25	0	0	32	31	55
17	MEGHALAYA			10	239	1254	1718
18	MIZORAM	11	8	5	4	20	29
19	NAGALAND	21	19	11	26	173	251
20	ODISHA	33646	61236	63061	90599	108290	98224
21	PUDUCHERRY			0	2048	1865	894
22	PUNJAB	80	68	46	177	497	479
23	RAJASTHAN	1711	2007	1989	7276	6743	12196
24	SIKKIM	18	67	104	132	338	679
25	TAMIL NADU	25617	30552	29624	58255	56500	54234
26	TELANGANA			159212	169161	121421	64734
27	TRIPURA	218	247	333	171	235	292
28	UTTAR PRADESH	688	1089	1656	2640	3076	3527
29	UTTARAKHAND	96	229	254	494	497	1760
30	WEST BENGAL	15167	54424	69773	130040	129642	284060
	TOTAL	843820	663005	769517	1174961	1164371	1157747

4.8 During the course of evidence, the Secretary, DoRD submitted before the Committee about the SHGs as below:-

"हम लोगों ने जम्मू कश्मीर में पाया कि महिलाओं का जो समूह बना है और माननीय सांसद महोदय का मैं आभार व्यक्त करना चाहूंगा कि 10 लाख रुपया 6 से 8 वर्ष में अगर 10 महिलाओं को मिलता है तो कुल साधन बिना कोलेट्रल का ज्यादा नहीं होता है। हम लोगों की यह कोशिश है कि इन महिलाओं को लोन दिला सकें। वित्त मंत्री जी ने अनाउंस किया था कि हम जो मुद्रा लोन देते हैं, हर स्वयं सहायता समूहं में एक महिला को एक लाख तक का लोन दें।"

"अंतत:, इसीलिए, जैसा माननीय सांसद महोदय ने कहा कि महिलाओं का जो स्वयं सहायता समूहों का संगठन है, हम लोगों ने सामाजिक अंकेक्षण को व्यापक बनाने का निर्णय लिया। सामाजिक अंकेक्षण के मानकों को फाइनल करके सामाजिक अंकेक्षण करने वाले जिला साधन व्यक्ति और प्रखंड साधन व्यक्ति उनके लिए 42 दिनों का प्रमाण पत्र

वाला एक कोर्स तैयार किया गया कि सोशल ऑडिट कैसे करना है। गांव के स्तर पर हमने यह निर्णय लिया कि जो स्वयं सहायता समूह की बहने हैं, जो कि महिलाओं के एक संगठन का पार्ट हैं, अगर वे ही सोशल ऑडिट करेंगी तो शायद वे गांव में बेईमानी को रोक सकें। हम इसको और व्यापक बनाने की कोशिश कर रहे हैं। इस महीने 13 और 14 तारीख को हमने सभी राज्यों का पुन: सम्मेलन बुलाया है। करीब एक लाख ऐसी महिलाओं को हमने ग्राम स्तर के सामाजिक अंकेक्षण के लिए प्रशिक्षित किया है। हमारी कोशिश है कि हर गांव में स्वयं सहायता समूह की महिलाओं को सामाजिक अंकेक्षण की तैयारी करा सकें, तािक वे देखें कि जो पैसा खर्च हुआ है, वह सही खर्च हुआ है या नहीं।"

5. Physical Target set and Achieved

Physical target, achievement and reason for shortfall under DAY-NRLM are given below:

Year	No. of SHGs promoted/br ought into DAY- NRLM fold (Target)	No. of SHGs promoted/brou ght into DAY- NRLM fold	%	Reason for shortfall
2016-17	2.00 lakh	5.07 lakh	253.50	There is no shortfall
2017-18	6.91 lakh	7.91 lakh	114.47	There is no shortfall
2018-19	9.13 lakh	9.85 lakh	107.88	There is no shortfall

5.2 One of the important components of DAY-NRLM is the formation of self help groups. The detail of SHGs during the last 3 years and upto 30.08.2019 (State/UT-wise) is given below:-

The detail of SHG formed during the last 3 years and up to 30.8.2019 (State/UT-wise) is given below:-

SI No	State/UTs	Social mobilisation of SHGs					
		2016-17	2017-18 2018-19		2019-20 (upto August 2019)		
1	Andhra Pradesh	0	0	0	0		
2	Assam	20089	43955	104635	18360		
3	Bihar	188754	140871	73526	7259		
4	Chhattisgarh	31351	35536	38476	10723		

5	Goa	0	89	1386	9353
6	Gujarat	23249	76593	27066	12216
7	Jharkhand	60465	51390	58046	18944
8	Karnataka	3616	4585	62356	478
9	Kerala	11465	6883	1227	15405
10	Madhya Pradesh	42600	48820	47952	58756
11	Maharashtra	21730	59771	142644	16846
12	Odisha	12612	25665	39916	9826
13	Rajasthan	26797	22590	22617	2939
14	Tamil Nadu	15155	13550	8766	0
15	Telengana	0	0	0	77781
16	Uttar Pradesh	21058	37417	50318	142464
17	West Bengal	35620	191243	248542	6360
18	Haryana	3600	5696	13266	667
19	Himachal Pradesh	1000	1497	3929	1247
20	Jammu &	0146	7500	10001	2022
20	Kashmir	8146	7590	12021	2832
21	Punjab	1902	2532	2751	4429
	Uttarakhand Arunachal	2474	6846	10833	146
23	Pradesh	168	1020	1076	214
24	Manipur	470	701	430	3097
25	Meghalaya	1147	2175	5263	280
26	Mizoram	1262	1433	961	213
27	Nagaland	1257	1362	2281	6
28	Sikkim	1102	453	178	1446
29	Tripura	1667	1587	4172	8
30	A& N Islands	0	0	364	0
31	Dadra & Nagar Haveli	0	0	287	27
32	Daman & DIU	0	0	76	8
33	Lakshadweep	0	0	45	0
34	Puducherry	0	0	181	37
	Total	538756	791850	985587	422367

6. Rural Self Employment Training Institutes (RSETIs)

Establishing RSETIs in each district of the country in collaboration with the banks and the state governments to provide training to the rural youth from the poor households, is another key component of DAY-NRLM. RSETIs provide short term residential training with long handholding support to the youth. Some RSETIs also offer off-site training to the youth. As on August, 2019, 582 RSETIs were functioning across

the country. During 2018-19, the RSETIs have trained 4 lakh youth, of whom 2.96 lakh have been settled. Cumulatively, RSETIs have trained 32 lakh youth out of which 22 lakh have been settled. Post training support is also provided to the beneficiaries through interactive web portal, call centres, network of business counseling centres and alumni conventions. Each public sector bank is provided a grant of Rs.1.0 crore for setting up an RSETI, besides reimbursing cost of training, while the State governments are expected to provide land, free of cost.

6.2 The State-wise break-up of RSETIs is given below:-

SI.	Name of the State/ Union	No. of		
No.		Functional		
	Territory	RSETIs		
1	Andhra Pradesh	15		
2	Arunachal Pradesh	1		
3	Assam	26		
4	Bihar	38		
5	Chhattisgarh	18		
6	Gujarat	28		
7	Haryana	21		
8	Himachal Pradesh	10		
9	Jammu & Kashmir	21		
10	Jharkhand	25		
11	Karnataka	33		
12	Kerala	14		
13	Madhya Pradesh	50		
14	Maharashtra	35		
15	Manipur	1		
16	Meghalaya	5		
17	Mizoram	1		
18	Nagaland	1		
19	Odisha	30		
20	Punjab	17		
21	Rajasthan	35		

22	Sikkim	1
23	Tamil Nadu	30
24	Telangana	10
25	Tripura	5
	UT Andaman & Nicobar	
26	Islands	1
27	UT Dadra & Nagar Haveli	1
28	UT Lakshadweep	1
29	UT Puducherry	1
30	Uttar Pradesh	75
31	Uttarakhand	13
32	West Bengal	19
	Total	582

6.3 On being enquired about the type of trainings being imparted to the youth by the RSETIs, the DoRD have provided as under:-

SI. No.	Qualification Name	Qualification Code	Category (I/II/III)	Duration (Hours)	Duration (Days)
1	Homemade Agarbatti Maker	NARQ30004	II	80	10
2	ReshamKoshUtpadakUdyami	NARQ30005	II	80	10
3	Dairy Farming and Vermi Compost Making	NARQ30006	I	80	10
4	Paper Cover, Envelope and File Making	NARQ30008	II	80	10
5	Commercial Horticulture	NARQ30017	I	104	13
6	KrishiUdyami	NARQ30021	II	104	13
7	Soft Toys Maker and Seller	NARQ30023	I	104	13
8	Sheep Rearing	NARQ30024	=	80	10
9	Jute Products Udyami	NARQ30026	I	104	13
10	Poultry	NARQ30027	I	80	10
11	Papad, Pickle and Masala Powder	NARQ30028	II	80	10
12	Goat Rearing	NARQ30029	II	80	10
13	Cultivation of Medicinal and Aromatic Plants	NARQ30030	II	80	10
14	Rubber Tapping & Processing	NARQ30031	II	80	10
15	Fast Food Stall Udyami	NARQ30032	II	80	10
16	Business Correspondent & Business Facilitator	NARQ30037	III	80	10
17	Debt Recovery Agents	NARQ30038	III	104	13
18	Piggery	NARQ30039	II	80	10
19	Commercial floriculture	NARQ30041	II	80	10
20	Vegetable Nursery Management and	NARQ30043	II	80	10

	Cultivation	1			
21	Bee Keeping	NARQ30044	II	80	10
22	Travel & Tourist Guide	NARQ30046	III	80	10
23	Mushroom cultivation	NARQ30047	II	80	10
24	Bamboo & Cane Craft Making	NARQ30048	I	104	13
25	Gardening and Landscaping	NARQ30049	II	80	10
26	House Aaya	NARQ30050	II	104	13
27	Poly Houses & Shade Net Farming	NARQ30051	II	80	10
28	Photo Farming, Lamination and Screen Printing	NARQ30054	I	80	10
29	Masonry & Concrete Work	NARQ30055	ı	240	30
30	Installation & Servicing of CCTV Camera, Security Alarm & Smoke Detector	NARQ30056	I	104	13
31	Pissiculture	NARQ30059	II	80	10
32	Entrepreneurship Development Programme (EDP) for Micro Entrepreneurs	NARQ40001	III	104	13
33	Photography and Videography	NARQ40002	I	240	30
34	Cell phone Repairs and Service	NARQ40003	I	240	30
35	Beauty Parlor Management	NARQ40007	I	240	30
36	Welding and Fabrication	NARQ40009	I	240	30
37	Men's Tailor	NARQ40010	I	240	30
38	VastraChitra Kala Udyami (Embroidery & Fabric Painting)	NARQ40011	I	240	30
39	Electric Motor Rewinding & Repair Services	NARQ40012	I	240	30
40	Costume Jewelry Udyami	NARQ40013	I	104	13
41	Two Wheeler Mechanic	NARQ40014	I	240	30
42	LMV Owner Driver	NARQ40015	I	240	30
43	GhareluVidyutUpkaranSevaUdyami	NARQ40016	I	240	30
44	House Wiring	NARQ40018	I	240	30
45	Men's Parlour and Salon Udyami	NARQ40019	I	240	30
46	TV Technician	NARQ40020	I	240	30
47	Computerized Accounting	NARQ40025	I	240	30
48	Women's Tailor	NARQ40033	I	240	30
49	Desktop Publishing	NARQ40034	I	360	45
50	Computer Hardware & Networking	NARQ40035	I	360	45
51	Candle Making	NARQ40036	II	80	10
52	Plumbing and Sanitary Works	NARQ40040	l	240	30
53	Refrigeration and Air-conditioning	NARQ40042	I	240	30
54	Alluminium Fabrication	NARQ40052	I	240	30
55	UPS and Battery Making & Servicing	NARQ40053	I	240	30
56	Carpentry	NARQ40057	I	240	30
57	Grocery &Kirana Shop	NARQ30058	III	48	6
58	EDP to Persons with Disabilities	NARQ40060	III	80	10
59	Bank Mitra	NARQ40061	III	48	6
60	General EDP	NARQ40062	III	48	6
61	Training Programme on Financial Literacy for FLCRPs	NARQ40063	III	48	6

7. Role of Banks

Identifying the role being played by the Banks in facilitating the key aspect of universal financial inclusion under DAY-NRLM, the Committee wanted to know in detail about this aspect. The DoRD have responded through its written replies as below:-

"All Public Sector Banks, Regional Rural Banks, Cooperative Banks and Pvt. Banks are involved in financial inclusion efforts under DAY-NRLM. The Various roles played by banks in facilitating universal financial inclusion are as follows:

1. Opening Savings Accounts of women Self Help Groups

Till date Banks have opened Savings Bank accounts of 4569684 women Self Help Groups under DAY-NRLM.

2. Extending Credit to Women Self Help Groups

Since the inception of DAY-NRLM on 01 April 2013 to 31 August 2019, Banks have extended credit of Rs 2.35 lakh Crores to women Self Help Group.

State wise details of SHGs with Savings Bank Account

S.No.	State/ UT	No. of SHGs with Savings
		Bank Account
1	ANDHRA PRADESH	558207
2	ASSAM	237215
3	BIHAR	233290
4	CHHATTISGARH	126622
5	GUJARAT	241479
6	JHARKHAND	83614
7	KARNATAKA	256994
8	KERALA	190414
9	MADHYA PRADESH	187684
10	MAHARASHTRA	338520
11	ODISHA	349196
12	RAJASTHAN	19449
13	TAMIL NADU	303769
14	TELANGANA	376892
15	UTTAR PRADESH	212966
16	WEST BENGAL	695757
17	HARYANA	30525
18	HIMACHAL PRADESH	15258
19	JAMMU AND KASHMIR	38132
20	PUNJAB	10236
21	UTTARAKHAND	21724
22	ARUNACHAL PRADESH	2120
23	MANIPUR	1683
24	MEGHALAYA	11666
25	MIZORAM	4153

26	NAGALAND	6532	
27	SIKKIM	1799	
28	TRIPURA	8360	
29	ANDAMAN AND NICOBAR	305	
30	DADRA & NAGAR HAVELI 57		
31	DAMAN AND DIU	107	
32	GOA	2174	
33	LAKSHADWEEP	143	
34	PUDUCHERRY	2642	
	GRAND TOTAL	4569684	

Source: nrlm.gov.in

7.2 On being asked whether there is role of any private sector bank in the implementation of scheme, the DoRD have submitted that:

"Some private sector banks are already involved in opening of RSETIs and are being supported by DoRD in the same way the public sector banks are supported."

8. <u>Deendayal Upadhyay Grameen Kaushalya Yojana (DDU-GKY)</u>

A skill development and placement support component has also implemented under the Mission. The component has been named DDU-GKY. The skill development programme seeks to build the skills of the rural youth through short training and place them in relatively high wage employment sectors of the economy. The programme is implemented in partnership with public, private, non-government and community organizations, which are also responsible for providing placement and follow-up support. Initially, the projects were approved by the MoRD. The powers to approve the projects are being devolved to the state governments. A separate division (Skills division) within the Ministry of Rural Development is implementing this program. The Gol is aiming at achieving a target of skilling 1 crore youth over a period of 7 years. There is a special initiative to promote skills of youth in rural and urban areas of Jammu & Kashmir with 100% central assistance (Himayat). Further, there is a special scheme called Roshni focusing on rural poor from 27 Left-Wing Extremism (LWE) affected districts in 9 states.

8.2 About the effectiveness of DDU-GKY, the Department have stated that:-

"As per Skill India Mission, a target of 50 Lakh was assigned to Rural Development Ministry inclusive of RSETI and DDU-GKY. For 2012-2013 to September 2019 the achievements are as follows:

- the achievement stands as 43.38 Lakh Trained (29.25 Lakh of RSETI Trained, and 14.13 Lakh Trained of DDU-GKY, .
- Out of total target of 50 Lakh, Training success rate is 87%."

8.3 Further adding about the Outcome of the yojana, the DoRD have furnished data as under:-

The details of the number of youths trained under DDU- GKY is given below:-

SI. No.	State	Total Candidates Trained during 2012- 19 (till Sep'19)	Total Candidates Placed During 2012-19 (till Sep'19)
1	Andhra Pradesh	167,457	132,215
2	Arunachal Pradesh	0	0
3	Assam	55,797	35,667
4	Bihar	69,122	42,137
5	Chandigarh	62	24
	Chhattisgarh	56,246	31,078
	Dadra & Nagar Haveli	0	0
8	Nct Delhi	0	0
9	Goa	0	0
10	Gujarat	38,343	26,705
11	Haryana	34,659	28,339
12	Himachal Pradesh	11,088	6,982
13	Jammu And Kashmir	71,083	52,578
14	Jharkhand	59,072	34,215
15	Karnataka	53,574	35,290
16	Kerala	47,600	28,030
17	Madhya Pradesh	90,408	43,591
18	Maharashtra	52,254	32,872
19	Manipur	1,250	109
	Meghalaya	5,346	3,027
21	Mizoram	1,219	824
22	Nagaland	2,193	891
23	Odisha	196,669	162,644
24	Pondicherry	992	570
25	Punjab	11,256	5,034
26	Rajasthan	60,529	31,877
27	Sikkim	581	355
28	Tamil Nadu	74,173	71,733
29	Telangana	45,482	39,831
30	Tripura	5,752	3,553
31	Uttar Pradesh	162,052	55,501
32	Uttarakhand	8,213	5,680
33	West Bengal	30,242	19,667
34	Daman & Diu	0	0
	Lakshdweep	0	0
	Andaman & Nicobar Islands	0	0
	Total	1,412,714	931,019

E. <u>National Social Assistance Programme (NSAP)</u>

1. Aim and Key Aspects

National Social Assistance Programme (NSAP) is a Centrally Sponsored Scheme of Ministry of Rural Development. NSAP is a social security / social welfare programme applicable to old aged, widows, disabled persons and bereaved families on death of primary bread winner, belonging to below poverty line household. NSAP at present comprises of give sub-schemes namely i.e. Indira Gandhi National Old Age Pension Scheme (IGNOAPS) Indira Gandhi National Widow Pension Scheme (IGNWPS). Indira Gandhi National Disability Pension Scheme (IGNDPS) National Family Benefit Scheme (NFBS) and Annapurna Scheme. The Scheme of NSAP are implemented both in urban and rural areas.

NSAP has been converted into Centrally Sponsored Scheme of Ministry of Rural Development from the financial year 2014-15 i.e. w.e.f 1st April, 2014. Allocation of funds for implementation of the scheme of NSAP is made under the budget head of Ministry of Rural Development. Scheme-wise funds are released by Ministry of Rural Development to the States/UTs in two six monthly installments as an advance payment. Identification of beneficiaries within prescribed norms, sanction and disbursement of benefit to identified beneficiaries, is done by the States/UTs.

An amount of Rs.9200.00 crore has been allocated to NSAP schemes for the year 2019-20. This budgetary allocation is projected to cover the fund requirement aimed at granting monthly assistance to 3.09 crore beneficiaries. For arriving at calculation of requirement for the scheme State wise anticipated demand based on state specific ceiling have been kept under consideration. The funds under NSAP are released to States/UTs as per the claims submitted in the prescribed formats detailing utilization in each of the five sub schemes of the NSAP. The scheme was launched in the year 1995 as a welfare measure under article 41 of the Constitution and is expected to continue infinitum as there is no sunset clause associated with the welfare schemes like this.

2. Components of NSAP

The NSAP at present includes five sub-schemes as its components: -

a. <u>Indira Gandhi National Old Age Pension Scheme (IGNOAPS)</u>

Under the scheme, assistance is provided to person of 60 years and above and belonging to family living below poverty line as per the criteria prescribed by Government of India. Central assistance of Rs. 200/- per month is provided to person in the age group of 60-79 years and Rs. 500/- per month to persons of 80 years and above.

b. Indira Gandhi National Widow Pension Scheme (IGNWPS)

Under the scheme, Central assistance @ Rs. 300/- per month is provided to widows in the age group of 40-79 years and belonging to family living below poverty line as per the criteria prescribed by Government of India.

c. Indira Gandhi National Disability Pension Scheme (IGNDPS)

Under the scheme, Central assistance @ Rs. 300 per month is provided to persons aged 8-79 years with severe and multiple disabilities and belonging to family living below poverty line as per the criteria prescribed by Government of India.

d. National Family Benefit Scheme (NFBS)

Under the scheme, BPL household is entitled to a lumpsum amount of money on the death of the primary breadwinner aged between 18-59 years. The amount of assistance is Rs. 20,000/-.

e. Annapurna Scheme

Under the scheme, 10kg of food grains per month are provided free of cost to those senior citizens who, though eligible under IGNOAPS, are not receiving old age pension. Many States have not only declared the enhanced top up but also extended the welfare schemes to the beneficiaries identified by them as per the criteria fixed by respective State/UT Governments

2.2 The DoRD have submitted the State/Sub-scheme-wise number of beneficiaries under the scheme as under:-

State-wise list of beneficiaries till (30.09.2019)

NATIONAL SOCIAL ASSISTANCE PROGRAMME (NSAP)

Year : 2019-2020

Sl. No.	States/UTs	Number of beneficiaries						
		IGNOAPS	IGNWPS	IGNDPS	NFBS	Annapurna	Total	
1	Andhra Pradesh	662641	245607	24413	10906	54354	997921	
2	Bihar	2996472	547777	120562	35859	166600	3867270	
3	Chhattisgarh	644429	176601	31245	12801	24196	889272	
4	Goa	1705	315	41	225	420	2706	
5	Gujarat	580706	97473	10774	10695	35377	735025	
6	Haryana	258583	57149	11537	4154	NI	331423	
7	Himachal Pradesh	93033	17979	851	684	2644	115191	
8	J & K	133033	7487	2769	435	10220	153944	
9	Jharkhand	993567	270447	24836	14148		1357937	
10	Karnataka	894697	460074	43639	18312		1416722	
11	Kerala	449158	209236	29935	4358	36904	729591	
12	Madhya Pradesh	1569627	536412	99924	30826		2236789	
13	Maharashtra	1100183	60548	7654	34987	108000	1311372	
14	Odisha	1418631	526209	82182	24697	64800	2116519	
15	Punjab	118959	16294	5151	2673		143077	
16	Rajasthan	799636	160008	28137	12347	47500	1047628	
17	Tamilnadu	1237809	519690	57201	18445	66388	1899533	
18	Telangana	472978	175530	17448	7794	38846	712596	
19	Uttar Pradesh	4192393	991784	73213	73075	NI	5330465	
20	Uttarakhand	191597	20690	2822	4808		219917	
21	West Bengal	1423192	644590	65177	21553	65068	2219580	
	Sub Total	20233029	5741900	739511	343782	776256	27834478	
NE Stat		20233023	3711700	,5,511	3 13 7 02	770250	27001170	
22	Arunachal Pradesh	5441	286	112	346	1840	8025	
23	Assam	707927	114141	18916	8524	25308	874816	
24	Manipur	55585	5380	1007	669	3320	65961	
29	Meghalaya	45935	7223	969	781	3580	58488	
26	Mizoram	25213	1925	400	197	1000	28735	
27	Nagaland	44530	3720	960	535	2600	52345	
28	Sikkim	16418	1463	451	175	960	19467	
29	Tripura	120460	16059	1954	984	5740	145197	
	Sub Total	1021509	150197	24769	12211	44348	1253034	
Union T	Territories							
30	A&N Islands	5924	3	1	86	560	6574	
31	Chandigarh	2373	942	100	80	440	3935	
32	D&N Haveli	8058	1388	142	95		10041	
33	Daman & Diu	840	470	66	24		1480	
34	NCT Delhi	119403	30712	6321	2270		166746	
35	Lakshadweep	181	92	51	9		393	
36	Puducherry	17713	9785	1259	283		30620	
	Sub Total	154492	43392	7940	2847		219789	
	GRAND TOTAL	21409030	5935489	772220	358840		29307301	

NI : Not implementing

3. Current Performance (Funds and Targets)

Statement showing budget estimates, revised estimates and actual expenditure for the past three years and budget estimates for the current year showing separately capital and revenue expenditure.

The NSAP is under Plan Expenditure (Revenue Expenditure), details of last three years and current year as under:-

Rs. In Crore

Year	Allocation (BE)	Allocation (RE)	Actual Expenditure
2016-17	9500.00	8856.44	8854.07
2017-18	9500.00	8744.42	8694.22
2018-19	9975.00	8467.46	8418.47
2019-20	9200.00	N.A.	2999.02 (as on
			30.08.2019)

Actual expenditure, revised estimates along with amount surrendered during the last three years.

Rs in crore

Year	Allocation (BE/RE)	Actual Expenditure	Amount Surrendered
2016-17*	8856.44	8854.07	*
2017-18	8744.42	8694.22	50.20**
2018-19	8467.46	8418.47	48.99**

^{*} An amount of Rs.293.75 Crore was released to NE States and the total allocation of NE States was Rs.950.00 Crore (Compulsory earmarking of 10% of funds towards NE States and non-submission of requisite documents by the States/UTs), the remaining amount were transferred to other programmes of MoRD.

Physical target set out for each year during the last three years and achievement thereof, with reasons for shortfall, if any, in achievement of targets.

As per the existing criteria, funds are allocated to States/UT's on the basis of estimated/ceiling number of beneficiaries under schemes of NSAP conveyed vide this Department's letter dated 8th November 2012 (Calculated on the basis of Census 2001 figures of Registrar General of India (RGI) and Poverty Ratio estimates 2004-05 of Planning Commission) or the digitized number of beneficiaries, whichever is less. In case the number of eligible beneficiaries is more than the estimated number of beneficiaries in any State / UT, the expenditure on excess number of beneficiaries have to be borne by the State/UT from their own financial resources. The number of beneficiaries reported/covered under NSAP schemes during the last three years is as under:-

^{**} The difference in Allocation and Actual Expenditure is mainly due to compulsory earmarking of 10% of funds towards NE States and delay in disbursement on account of non-submission of requisite documents by the States/UTs. The requirement of funds for extending assistance to identified beneficiaries in NE States is much less than the annual earmarking of the funds.

(In lakh)

Scheme	2016-17	2017-18	2018-19
IGNOAPS	214	212.46	212.09
IGNWPS	57.30	58.46	58.12
IGNDPS	7.02	7.12	7.46
NFBS	3.58	3.58	3.58
Annapurna	2.64	2.64	2.64

The difference between physical and financial targets fixed during the last three years.

a. . Financial Targets:

(Rs. in crores)

		(110.1110100)
Year	Allocation (BE/RE)	Actual
		Expenditure
2016-17	8856.44	8854.07
2017-18	8744.42	8694.22
2018-19	8467.46	8418.47

b. Physical Targets:

(No. in lakhs)

Scheme	Ceiling/estimated numbers for all years	2016-17	2017-18	2018-19
IGNOAPS	221	214	212.46	212.09
IGNWPS	65.73	57.30	58.46	58.12
IGNDPS	10.58	7.02	7.12	7.46
NFBS	3.58	3.58	3.58	3.58
Annapurna	8.31	2.64	2.64	2.64

4. <u>Improvements Required</u>

The Department have submitted steps taken/proposed for the improvement as under:-

"NSAP-MIS: In order to increase the transparency and accountability in the implementation, it had been decided to computerize the data base of the beneficiaries under various schemes of NSAP. Accordingly, the Software namely NSAP-MIS had been developed by NIC. The software captures all the essential processes and includes modules on identification, disbursement of pension, release of funds, verification, sanction of pension, ground for refusal etc. The data of almost all the beneficiaries have been digitized and available over NSAPMIS. As on date 272 lakh beneficiaries having bank/post office accounts, 230 lakh

beneficiaries have Aadhaar and out of which Aadhaar of 68 lakh is linked with Bank/Post Office Accounts.

Direct Benefit Transfer (DBT): DBT was rolled out in 2014 for NSAP schemes for direct transfer of benefit directly to the beneficiaries account. During 2018-19, 21.27 crore digital transactions reported by States/UTs. Taking into account the beneficiaries under the schemes of NSAP belong to the utmost vulnerable section of the society, and given their physical, social and economic vulnerability, as far as possible, for people who cannot cover the distance physically, the objective is to provide door step services. Nevertheless, the preferred mode of payment is Bank Account or Post Office Savings Account. State of Gujarat and UT of Lakshadweep are 100% DBT Compliant, however, some of the States are using their own MIS for DBT mode of payment. "

4.2 In regard to the query of the Committee during the course of evidence, the Secretary, DoRD replied as under:-

"यूनिवर्सल कवरेज में कितने लोगों को और पेंशन देने की आवश्यकता पड़ेगी और इसके लिए कितनी वित्तीय आवश्यकता होगी, इन चीजों की गणना की जा रही थी, इसी कारण से इस पर अंतिम निर्णय नहीं हो पाया है। इस बात पर हम परीक्षण करके आगे बढ़ाने की कोशिश करेंगे।"

F. Shyama Prasad Mukherjee RURBAN Mission (SPMRM)

1. Brief:

In the Budget Speech of 2014-15, the Finance Minister announced the launching of Shyama Prasad Mukherji Rurban Mission (SPMRM) to ensure delivery of integrated project based infrastructure, development of economic activities and skill development in rural areas. Union Cabinet approved it on 16th September 2015. The Mission follows the vision of "Development of a cluster of villages that preserve and nurture the essence of rural community life with focus on equity and inclusiveness without compromising with the facilities perceived to be essentially urban in nature, thus creating a cluster of "Rurban villages". The objective of the Mission is to stimulate local economic development, enhance basic services, and create well planned Rurban clusters.

Larger outcomes envisaged under this Mission are – a) Bridging the rural-urban divide- viz: economic, technological and those related to facilities and services. b) Stimulating local economic development with emphasis on reduction of poverty and unemployment in rural areas. c) Spreading development in the region. d) Attracting investment in rural areas.

The project shall be implemented over a fixed time-frame of five years by integrating and converging the implementation of the project components. This will be followed by an Operations and Maintenance period of 10 years. The Project shall be considered as a unit of funding under the Mission. Funds for the Project shall be mobilized through convergence of various Central Sector, Centrally Sponsored and State Schemes. The Mission shall provide Critical Gap Funding (CGF) to the Project to supplement the funds mobilized through convergence of various schemes.

2. Financial Performance

(i) Statement showing budget estimates, revised estimates and actual expenditure for the past two years and budget estimates for the current year showing separately plan and non-plan expenditure;

Unit	Annua	al Plan 2	017-2018	Annı	ual Plan 20	18-19	Annual	Plan.	2019-20
/Sector	BE	RE	Actual	BE	RE	Actual	BE	RE	Exp. as on
			Expenditure			Ехр.			30.8.19
1	2	3	4	5	6	7	8	9	10
SPMRM (Plan)	1000	600	553.26	1200	451.03	432.61	800	-	96.74

2.2 On being asked about the reasons for huge reduction of fund at RE Stage in 2018-19, DoRD have submitted in their written note as below:-

"In the Financial Year 2018-19 total Funds reduced at RE stage as Spatial Planning is a new concept in rural areas and a time consuming exercise, therefore expected proposals for release of third installment were not received from different States/UTs. Further, due to enforcement of Model Code of Conduct in different States, proposals from targeted States were not received."

2.3 Further queried upon the need of Rs. 800 crore for 2019-20 when there was a reduction in allocation during 2018-19, DoRD clarified in its replies that:-

"The high demand of BE in FY 2019-20 is due to the reason that as per the Cabinet note the scheme has to end by March 2020 and the third installments to the clusters are yet to be released."

3. <u>Physical Performance</u>

Physical target set out for each year during the last three years and achievement thereof, with reasons for shortfall, if any, in achievement of target

The Scheme was launched on 21st February 2016 by PM. Out of the mandated 300 clusters under SPMRM, 295 clusters and 286 ICAPs have been approved till date and subsequently 153 DPRs have been prepared and works are ongoing in the clusters.

The difference between physical and financial targets fixed during the last three years.

SPMRM aims to complete 300 clusters by end of the Mission period. 295 clusters out of 300 allotted have been approved and 286 ICAPs have been approved for 29 States/4 UTs. A total of 27,736 crore of investment is proposed in all the ICAPs approved, out of which reported expenditure upto end of July 2019 is Rs. 5955 crore. An amount of Rs. 911 crore under Critical Gap Funds (CGF) and Rs. 5044 Crore under Convergence.

3.2 The Committee was desirous to know about the current status of Rurban cluster development across the country, the DoRD have provided details in their written replies as under:-

"Under SPMRM, **300 Rurban clusters** are being developed with thematic economic growth points across the country, with a funding support of upto 30% of the estimated investment for each Rurban cluster given as Critical Gap Funding (CGF), and 70% of the funds being mobilized through convergence of synergic State and Central programmes as well as private investment and institutional funding.

Till date the Mission has progressed since the launch in 2016, with Rs 1646.64 crore of Central Share of CGF, Rs 748.52 crore as corresponding State share and Rs 103.25 crore of Administrative Funding, released to 29 States and 6 Union Territories over the last four financial years. In FY 2016-17, the BE of Rs 300 crore was doubled at the RE stage to reach 100% expenditure, with a total release of Rs 600 crore. In FY 2017-18, Rs 553.26 crore has been released, against a revised allocation of Rs 600 crore. In FY 2018-19, 432.55 crore has been released against the revised RE of Rs 451.03 crore for 2018-19. The

budget allotted for FY 2019-20 is Rs.800 crore, out of which Rs.147.99 crore has been released so far (as on 15th October 2019).

Of the mandated 300 clusters, 295 clusters have been identified and approved across 29 States and 6 Union Territories. Further, through intense engagements with the States, 287 Integrated Cluster Action Plans (ICAPs), which are the blue prints of investment for each cluster, have been approved for 29 States and 4 UTs. In these 287 clusters under Phase 1, 2 & 3, Rs. 27,846 crore of investment have been approved. Of the total investment proposed, nearly 79% is targeted towards saturation of Basic and Economic Amenities. Out of these approved ICAPs, Detailed Project Reports (DPRs) of 181 Clusters have been approved by respective State Level Empowered Committee and subsequently works to the tune of Rs.6,300 crore has been completed on ground (as on 01st October 2019) under both CGF and Convergence."

G. Saansad Adarsh Gram Yojana (SAGY)

1. A Unique Concept

Saansad Adarsh Gram Yojana (SAGY) is a unique scheme of the Ministry of Rural Development wherein, for the first time, the leadership, capacity, commitment and energy of the Members of Parliament are being leveraged directly for development at the Gram Panchayat level. Saansad Adarsh Gram Yojana, a path - breaking initiative in rural development was launched by the Hon'ble Prime Minister on 11th October, 2014 with the objective of creating Adarsh Grams across the country. The scheme Guidelines called upon the Hon'ble Members of Parliament to identify one Gram Panchayat of their choice, for developing it as a Adarsh Gram by 2016, and another two by 2019. Thereafter, five such Adarsh Grams (one per year) will be selected and developed by 2024. These 'Adarsh Grams' serve as 'nucleus of health, cleanliness, greenery and cordiality' within the village community and become schools of local development, and governance, inspiring neighbouring Gram Panchayats.

The role of Members of Parliament is that of a catalyst. They identify the Gram Panchayat to be developed into Adarsh Gram Panchayat, engage with the community, help propagate the values of the scheme, enable the initiation of start-up activities to build up the right environment and facilitate the planning process. The District Collector is the nodal officer for implementing SAGY. The District Collectors conduct a monthly review meeting with representatives of the participating line departments. The

Hon'ble Members of Parliament concerned chair the review meetings. The heads of the Gram Panchayats concerned also are invited for these monthly meetings.

2. Resource Pooling

There is no provision of dedicated funds for development under the Scheme. It is primarily about unleashing the power of people who are expected to inculcate pride in village, encourage societal change/ behavioural changes, take collective responsibility and initiate people projects. The development of the identified Gram Panchayat is intended through convergence and implementation of existing Government Schemes and Programmes without allocating additional funds. With this aim, relevant Ministries/Departments of the Central Government have been requested to make suitable changes, wherever appropriate, in the guidelines of their respective Central Sector and Centrally Sponsored Schemes/Programmes to enable priority to be given to the Gram Panchayats selected under SAGY. So far, 26 schemes of various Departments of the Government of India have been amended/appropriate advisories were issued to accord priority to SAGY in respective schemes.

3. Results Acheived so far

A total of 1550 Gram Panchayats (GPs) have been identified till date under SaansadAdarsh Gram Yojana as per the information available with the saanjhi.gov.in as on 17 October 2019. Further, the progress of implementation of the Village Development Plans in the SAGY Gram Panchayats may be referred from the table given below (as per the information available with saanjhi.gov.in as on 17 October 2019):-

No. of projects planned	No. of projects completed	No. of projects in- progress	No. of projects yet to start
69743	41634	6893	21216

VI. <u>Utilization of Corporate Social Responsibility (CSR) Funds</u>

The activities of Rural Development Schemes are part of the activities permitted under CSR. Many States are already getting the CSR support and using funds for

Rural Development Programmes to augment efforts made by the Government.

Civil Society Organization, (CSO) are encouraged and engaged in undertaking research and capacity building activities as policy initiatives of Department of Rural Development. CSOs are partnering with department in capacity building and targeted intervention in Rural Development Programmes in the country. States are also independently and pro-actively engaging with PSUs and Corporates and are getting Rural Development projects executed with the help of CSR Funds and support of CSO.

VII. <u>DISHA Committees & Inspection/Monitoring of Each Scheme</u>

A large number of significant and ambitious programmes with a potential of delivering developmental impact at the grassroots, have been rolled out by the Government of India. Therefore, it is imperative that for ensuring convergence of these programmes a holistic mechanism has to be put in place for ensuring effective monitoring of these programmes. DISHA Committees were formed for monitoring of implementation of developmental projects with active involvement of elected representatives. Thus, DISHA Committees are an important instrument of monitoring the implementation of various developmental schemes.

In June, 2016 District Development Coordination and Monitoring Committees (Disha) was formed in place of District Vigilance and Monitoring Committees, under the chairmanship of Member of Parliament with a view to fulfill the objective of ensuring better coordination among all the elected representatives in Parliament, State Legislatures and Local Governments in monitoring the progress of major projects aimed at socio- economic transformation at the district level. The committee is required to hold at least one meeting in a quarter. The number of meetings reported by States during last three years as under:

Year	Number of Meetings
	Reported
2016-17	853
2017-18	814
2018-19	653

Accordingly, District Level DISHA Committees with the Members of XVII Lok Sabha have been constituted on 26th July 2019.

7.2 The Committee duirng the course of examination eagerly wanted to be apprised of the steps taken by DoRD to ensure the timely meetings of DISHA alongwith the presence of officials in the meetings. In this regard, DoRD have submitted in its written reply as under:-

"The Guidelines provides that meetings of DISHA should be held at least once in every quarter. The Ministry of Rural Development vigoursly pursuing with State Governments for holding DISHA meetings as stipulated in the Guidelines. The issue is raised with State Governments from time to time including in Performance Review Committee (PRC) meetings. Hon'ble MRD had written a letter No. Q-13016/06/2016-VMC (Pt) dated 27th February, 2018 to Chief Ministers/Administrators of States/UTs requested to instruct concerned officers to ensure that the meetings of DISHA are held as per the Guidelines. In its communication dated 24th January, 2019 addressed to Chief Secretaries of all the States, Ministry of Rural Development has brought to their notice the provision of Para 8 of District Level DISHA guidelines which provides that the regularity of DISHA meetings and follow up on their decisions as a necessary requirement for making releases to States under Central and Centrally Sponsored Programmes. Thus the matter has been taken with the States/UTs at the highest level. Ministry has taken initiative for institution of recognition system for better performing states and awards of appreciations were given on 28th June, 2018 during the DISHA Workshop Vigyan Bhawan to States of Chhattisgarh, held in Jharkhand, Kerala, Mizoram and Uttarakhand who have done exemplary work towards organization of DISHA meetings

Furthermore, to make this committee more robust, result oriented and to ensure greater compliance by the concerned officer an end to end meeting management system called 'DISHA Meeting Management' was conceptualized and developed. This system can schedule meeting online, automatically apprise invitees, take attendance, prepare and publish meeting notice & minutes, record and assign action points and track all the task through dashbaord. This software has been piloted and soon it is planned to be fully implemented for the management of DISHA Meetings.

It is anticipated that these interventions combined with consistent persuasions will certainly help in sensitizing the District authorities to convene DISHA Committee meetings regularly."

7.3 It has also been submitted by the DoRD in regard to the monitoring as under:-

"The Scheme was introduced during the year 2003-04 with a view to achieve the purpose of unbiased and objective monitoring of the schemes of the Ministry in a systematic and regular manner. The scheme was first revamped in the year 2011 and revised guidelines issued. In the revamped scheme, Defence Service Officers retired at least at the level of Colonel; Civil Service/Public Sector Undertaking Officers retired at least at the level of Deputy Secretary to the Government of India; and Non-Governmental Institutions having experience in social sector and credibility were empanelled as NLMs.

- 2. In order to improve the empanelment procedure and appraisal of performance of NLMs, the scheme was again revamped in the year 2014 as per the recommendation of Expert Committee constituted under the Chairmanship of ShriS.S.Meenakshisundaram, IAS(Retd.), former Secretary to GOI, for assessment and empanelment of NLMs.
- 3. The NLMs are deputed by the Ministry for following three types of monitoring assignments:-
- (i) Regular monitoring of major RD Schemes: The NLMs are deputed to monitor and report on various aspects of implementation of RD schemes in districts, in two phases. About half of the districts are covered in each phase so that all the districts of the country can be covered in a year. The NLMs are required to visit the districts, ascertain the implementation of the programmesviz-a-viz the guidelines, interact with officials, verify the assets created and interview the beneficiaries and submit report within a given time frame. The NLMs deputed to a State are also required to interact with the Secretary or Senior Officers in-charge of RD Schemes in the State. Regular workshops are organized every year, at regional levels, for experience sharing with State Govt.
- (ii) **Special Monitoring of Individual Schemes:** NLMs can be deputed to cover a particular scheme or some specific aspects of a particular scheme only and report on the issues/processes in detail based on the requirement suggested by the programme divisions and approved by the Secretary. Limited number of special Monitoring rounds may be undertaken every year for in-depth coverage or certain specific features of a programme.
- (iii) **Complaints/Enquiries:** In case of complaints of serious nature from People's representatives, NGOs, etc. regarding mis-utilization of funds, irregularities etc., NLMs may be deputed to verify the facts or for a preliminary enquiry. The gist of complaints and the findings of NLMs are also placed in the public domain on the website of the Ministry.
- 4. The number of visits made by the NLMs for Regular Monitoring, Special Monitoring and conducting enquiry on receipt of complaints during the year 2003-04 to 2019-20 are given below:

Year	Regular	Special	Enquiry
	Monitoring	Monitoring	
2003-04	140	0	0
2004-05	139	0	25
2005-06	588	0	56
2006-07	227	216	62
2007-08	387	110	51
2008-09	225	398	95
2009-10	251	286	54
2010-11	484	0	105
2011-12	0	0	69
2012-13	591	0	26
2013-14	582	26	13
2014-15	569	0	02
2015-16	500	29	06
2016-17	249 (PhI)	39 **	04
2010-17	330 (PhII)	39	04
2017-18	268 (PhI)		_
2017-16	342 (PhII)		_
2018-19	289 (PhI)	86 – GSA	_
2010-17	274 (PhII)	115 – EGSA	
	27. (111. 11)	273 - GPDP	
2019-20	Regular monitoring of RD Schemes Visits going on		
	(August,19 to		
	October,2019)		

^{** -} Gram Sabha meetings

PART-II

OBSERVATIONS/RECOMMENDATIONS OF THE COMMITTEE

Demands for Grants (2019-20) of the Department of Rural Development (Ministry of Rural Development) was tabled in the Lok Sabha *vide* Demand No. 84 wherein Rs. 1,17,647.19 crore was allocated to the Department by the Government. The Committee have examined the Demand raised by the Department of Rural Development in the light of the fund allocated to the Department for the financial year 2018-19 by analysing the performance of the schemes being run by the Department in terms of utilization of funds and the achievement of target set for that period. Based on its findings, the Committee have made Observations/Recommendations which are enumerated in the succesive paragraphs:

Liquidation of Unspent Balances

During the examination of Demands for Grants 2019-20, the Committee were taken aback to find a huge amount of Rs. 38,054.75 crore as unspent balance cummulatively accured over from different schemes in the financial year 2018-19. This revelation did not bore well with the Committee. Large corpus remaining unutilized reflects a dismal picture of financial management by the Department of Rural Development merely seeking funds from the Government does not serve the real purpose of upliftment and development of rural populace of the country until and unless the funds are put to effective utilization for the welfare of rural inhabitants. Keeping huge unspent balance in mind, the Committee feel that DoRD should tighten up its grip over all the agencies

involved in the implementation of schemes and ensure that the unspent balance get liquidated in a faster and efficient manner. Therefore, the Committee recommend the DoRD to expedite fund utilization for the result oriented implementation of schemes on ground.

(Recommendation SI. No. 1)

2. <u>Rejuvenation of Traditional Water Bodies under Natural Resource</u> <u>Management of MGNREGA</u>

The Committee find that "Mission Water Conservation" is being undertaken by the Department of Rural Development by focussing on the water related work under the Natural Resource Management component of MGNREGA. It is commendable that of such work being done under the aegis of DoRD. The Committee feel that a streamlined and strategic approach is, however, required to produce effective result in this aspect. The Committee strongly feel that besides creating new water resources, the human assets and funds under MGNREGA, can be more effectively utilized if the recharging work of already existing traditional waterbodies, clogged due to garbages or requiring proper dredging etc. is taken up more vigorously. Such exercise of opening up and clearing water flow in the traditional water bodies would add up in availability of water resources in the country. Thus, the Committee urge the DoRD to positively modify its approach while taking up the water related work under MGNREGS so that the traditional water bodies may also be revitalized and restored.

(Recommendation SI. No. 2)

3. Disparity in wages

One of the most important issue regarding MGNREGA that has remained unresolved is the disparity in the wages guaranteed under MGNREGA and the minimum wages fixed by the State. The Committee noted with utmost concern that the wage rate under MGNREGA is much less as compared to the corresponding minimum wage rate in the States which is a cause of huge resentment amidst the disgruntled beneficiaries under MGNREGA. It was strongly felt by the Committee that increase in wages under MGNREGA is the need of the hour and an extremely justified requirement as the cost of basic amenities required for sustenance of an individual keeps on rising while the wage in comparison is very meagre. Moreover, the difference in wage also discourages the unskilled labours to opt for works under MGNREGA. Moreover, areas such as hilly terrains, having unique geographical challenges, need to be taken into consideration for fixing wages specific to that locale. Therefore, the Committee is of the view that the wages under MGRNEGA may be linked to such index which is more realistic and pragmatic enough to take into account the rising inflation/hilly areas work and reasonable hike of wage may be made accordingly taking all parameters under consideration. Hence, the Committee strongly impore upon the DoRD to take this matter in right earnest and consider the hike in wages under MGNREGA promptly.

(Recommendation SI. No. 3)

4. Delay in payment of wages

The sole purpose of providing employment under MGNREGA to unskilled labourers is to create a source of income for unemployed class of population so

that not only the unemployment issue is duly dealt with at ground level but also a labour force is made for creating assets through different works sanctioned under MGNREGA. The Act mandates the payment of due wages to the workers within fifteen days of completion of work and that any laxity in payment needs to be dealt with strongly and efficiently by the nodal agencies. Despite such clear cut guidelines, the Committee observed that there is still inordinate delay in payment of wages in various quarters of the country which requires to be resolved at the earliest. Although, the steps taken by the DoRD for the electronic payment mechanisms through PFMS is appreciated, yet much more is required to be done to ensure that the pendency in wage payment is mitigated. The Committee, therefore, strongly recommend the DoRD to create mechanism for timely payment of wages under MGNREGA.

(Recommendation SI. No. 4)

5. Adherence to the Wage-Material ratio of 60:40

The Committee took into cognizance the operational guidelines of MGNREGA which mandates that the ratio of wages costs to material costs should not be less than the minimum stipulated 60:40 ratio and that this ratio should be strictly maintained at all levels. However, the Committee have been apprised of the numerous instances wherein there is rampant violation of this norm and fradulent practices for the embezzlement of funds is prevalant at most of the places. JCB machines are bieng used instead of employing manual labourers. Such bending of norms is simply not acceptable and despite showing a positive impact on the rural population, the scheme cannot be allowed to wander in a wrong direction which would bring disrepute to such a populist

scheme for the welfare of people. The Committee have taken extra serious view of the matter and strongly recommend DoRD to issue stricter directions for stricter compliance of the norms in letter and spirit so that the real beneficiaries do not suffer in any form.

(Recommendation SI. No. 5)

6. Unemployment Allowance

Section 7(1), Mahatma Gandhi NREGA: "If an applicant for employment under the Scheme is not provided such employment within fifteen days of receipt of his application seeking employment or from the date on which the employment has been sought in the case of an advance application, whichever is later, he shall be entitled to a daily unemployment allowance in accordance with this section."

The daily unemployment allowance will be at a rate not less than one fourth of the wage rate for the first thirty days during the financial year and not less than one half of the wage rate for the remaining period of the financial year.

The Committee were also enlightened about the role of State Government to specify the rate of unemployment allowance payable, framing of rules governing the procedure for payment of unemployment allowance and making necessary budgetory provision for payment of unemployment allowance. However, the Committee found that at several places the demand for work is not met in the stipulated time-frame and such cases warrant the usage of this specific provision. The role of States is extremely important in the implementation of this provision, hence the Committee strongly recommend the DoRD to issue strict guidelines to the States and have mandatory monitoring over the actual enforcement of their provision at ground level.

(Recommendation SI. No. 6)

7. Issue of Fake Job Cards

One of the major impediments in the success of social welfare scheme such as MGNREGA, which is meant to provide benefit to rural populace suffering from unemploymnt, is fake job cards. The Committee have taken serious note of this issue as it undermines the sole crux of the scheme. Fake Job Cards instead of benefiting the real beneficiaries, and creates an air of distrust among the real needy population. The matter needs sustained monitoring and fixing of accountability in correct perspective so that the guilty are brought to book and the credibility of the scheme is maintained. The Committee, therefore, calls upon the DoRD to pull up its socks and have a hawkish mode of surveillance to cull out the issuance of fake job cards.

(Recommendation SI. No. 7)

8. <u>Widening the ambit of works to be undertaken under MGNREGA</u>

While undergoing the analysis of works that can be taken under MGNREGA, the Committee are of the view that there was ample scope to enhance the ambit of the work to be done under the scheme. The Committee utilizing its in-depth experience of ground reality, were of the uniform view that works pertaining to agriculture, fencing of farms, sanitation and other contemporarily relevant nature may also be included in the list of sanctioned works under MGNREGA. Such works will not only help in the creation of more assets but will also rope in more beneficiaries who require such jobs. Thus, the

Committee recommend DoRD to reivew the sanctioned list of works to be done under MGNREGA and widen its ambit by including newer areas of work.

(Recommendation SI. No. 8)

9. PMGSY

Quality of Roads constructed

One of the flagship programme of DoRD, Pradhan Mantri Gram Sadak Yojana (PMGSY) often remains in the discussion owing to the concern regarding the quality of materials used in the projects of PMGSY. Time and again, the attention of Committee have been drawn towards the usage of poor quality materials for road construction causing early deterioration and poor upkeeps. The Committee have taken serious view about such issues and feel that the quality of raw material to be used for the projects of PMGSY need to be taken utmost care of and any want in its quality needs to be dealt with seriously. All and sundry involved in the projects of PMGSY should be on the same wavelength regarding the non compromise in the quality of material used. The roads should also be constructed considering the terrain and climate of the location and as such the Committee strongly recommends DoRD to ensure that the quality of roads constructed under PMGSY is not compromised and high standards are followed.

(Recommendation SI. No. 9)

10. Accountability for poor Maintenance of roads under PMGSY

A robust monitoring system is the backbone for the success of implementation of any scheme. Callous approach towards the monitoring mechanism is a sureshot receipe for the failure of any scheme. Having such

view, the Committee feel that the need of the hour is to urgently fix accountability for the poor maintenance of roads built under PMGSY. It has been observed that the roads start breaking too early after few seasons only and its condition only worsens day by day. More often than not, there is exteremly poor maintenance and upkeep of roads after the completion while the provisions of the scheme mandates the requirement of maintenance. The Committee, therefore, beseeches DoRD to hold the erring contractors/agencies/officials accountable for their negligence and ensure the stricter compliance of norms of the scheme so that the roads built under PMGSY are durable.

(Recommendation SI. No. 10)

11. Completion of Houses under PMAY-G

The Vision "Housing for All" by 2022 is a noble and welfare measure aimed at providing houses to the homeless rural population. However, the Committee were exteremely anguished to note that still there are areas of the country wherein the sanctioned beneficiaries' houses are incomplete/yet to start. This is a major obstacle in the achievement of a great vision as there is dearth of time for the actual realization of the target. While moving forward with the construction of new houses, there is also need to complete the houses left behind in right earnest. Thus, the Committee were of strong view that the target of PMAY-G needs to be completed on war footing and DoRD is recommended to leave no stone unturned in the completion of houses targeted under PMAY-G while also ensuring the completion of pending houses.

(Recommendation Sl. No. 11)

12. <u>Inclusion of leftover beneficiaries under PMAY-G</u>

Taking cognizance of the issue of still remaining leftover beneficiaries from the universe of PMAY-G, the Committee were perturbed to note this slackness in the approach of the DoRD. This has been a contentious issue riddling the scheme for a long period of time and has still not reached a conclusion. The matter not only needs to be dealt with expeditiously but with all caution to ensure that no genuine homeless rural person is left from the list of bonafide beneficiary. Therefore, the Committee vehemently urges upon DoRD to expedite its approach and ensure such remedial measure for the speedy inclusion of leftover beneficiaries from PMAY-G.

(Recommendation SI. No. 12)

13. Sustainability of houses built under PMAY-G/Quality Control Lab

Providing Houses alone is not the real motive behind the vision of PMAY-G. The idea of providing houses for homeless beneficiaries is defeated if the quality of house do not meet the standard requisite norms and the houses built under the scheme get damaged in short time due to poor quality of construction material in use. It needs to be ensured that the quality of house built under PMAY-G is durable and have sustainability. The Committee are of strong opinion that the scheme should focus equally on quantitative and qualitative aspect of the houses built under PMAY-G and also feel that there should be a provision of quality control labs which checks the quality of the construction periodically and ensure the usage of quality raw materials. Therefore, the Committee strongly recommends DoRD to maintain the quality of the houses built under PMAY-G and also explore the feasibility of opening quality control labs in each district.

(Recommendation SI. No. 13)

14. Increase in unit assistance under PMAY-G

The Committee during the course of examination felt that the unit assistance provided under PMAY-G is not commensurate with the rising inflationary cost of the construction/material and other aspects of houses building. The unit assistance of 1.2 lakh in plain areas and 1.3 lakh in hilly areas need to be reviewed and recaliberated taking into account all the relevant escalating cost issues. In this aspect, the Committee recommend DoRD to reivew the unit assitance under PMAY-G and increase it accordingly in a pragmatic manner.

(Recommendation SI. No. 14)

15. <u>DDU-GKY</u>

The skilling component of DDU-GKY scheme is a highly commendable effort of the DoRD and the scheme has all the right ingredients for the welfare of youth. With this view, the Committee, while analysing the performance of the scheme, were of the view that mere skilling would not suffice and provide success to the unemployed rural youths. Going forward and providing mandatory placement for jobs also needs to be undertaken for the holistic success of the scheme. Thus, in fitness of the things, the Committee strongly recommed DoRD to spruce up its measures and devise mechanism for the placement/job appointment to the rural youth skilled under DDU-GKY.

(Recommendation SI. No. 15)

16. NSAP

Increase of assistance amount

While having in-depth analysis of National Social Assistance Programme, the Committee found that the assistance amount under the different components of the scheme such as Indira Gandhi National Old Age Pension Scheme, Rs. 200/- p.m. in the age group 60-79 years and Rs. 500/- p.m. to the persons of 80 years and above, Indira Gandhi National Widow Pension Scheme wherein Rs. 300/- p.m. is provided to widows in the age group of 40-79 and similar lesser figure in other components of NSAP too, was very less in today's life and require urgent upward revision. The Committee, therefore, implores upon DoRD to take a rational view and review the assistance amount of each component under NSAP for its due upward revision.

(Recommendation SI. No. 16)

17. Holding of DISHA Committee Meetings

The Committee note with serious concern the lackadaisical approach towards the non holding of regular/mandatory meetings of DISHA Committees in various districts of the country. Such apathy shown towards a platform of utmost importance for overseeing the implementation of schemes in the country is not at all acceptable and the Committee deplores the approach of DoRD in this regard. The Committee chaired by Hon'ble Members of Parliament in each district to monitor, evaluate and to make suggestions about the betterment of each schemes being implemented in the district need to be held with utmost respect and sincerity. Non-appearance of officials of state departments, collectors and other nodal agencies marks disrespect towards the DISHA Committees. The, Committee, therefore, strongly recommends DoRD to rectify

the erroneous approach immediately and go all out in ensuring that the DISHA Committee meetings are held regularly with all serious earnest.

(Recommendation SI. No. 17)

18. SAGY Villages

The Committee was enlightened during the examination that the SAGY villages adopted by the Hon'ble Members of Parliament which needed prioritization of schemes' implementation were not being given due recognition and the Members were left high and dry with their suggestions falling on deaf ears. The vision behind the evolution of SAGY villages was to create model villages by ensuring convergence and dovetailing of schemes and its proper implementation on priority basis. However, the seriousness required to achieve the motto is lacking as faced by the Members of Parliament. The Committee, therefore, recommends DoRD to ensure that the SAGY villages are dealt with the vision envisaged under the scheme and are not left behind.

(Recommendation SI. No. 18)

19. <u>Information and Increased Participation of MPs</u>

The Committee unanimously are of the view that the Member of Parliament of each district need to be kept in right loop and be informed duly at appropriate time regarding the inspection/initiation of any scheme in the district. The Members' advise/suggestions should be taken at opportune moment and all necessary information regarding the development in his/her district be imparted to the Member in right earnest. The Committee, therefore, recommend the DoRD

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to review its approach towards dissemination of information to the Members and

ensure slew of measures so that the Members of Parliament are kept abreast of

the development in their districts.

(Recommendation SI. No. 19)

NEW DELHI; 27 November, 2019 06 Agrahayana, 1941 (Saka)

PRATAPRAO JADHAV

Chairperson,

Standing Committee on Rural Development

Annexure I

STANDING COMMITTEE ON RURAL DEVELOPMENT (2019-2020)

MINUTES OF THE SECOND SITTING OF THE COMMITTEE HELD ON TUESDAY, THE 05th NOVEMBER, 2019

The Committee sat from 1400 hrs. to 1700 hrs. in Committee Room 'D', Ground Floor, Parliament House Annexe, New Delhi.

PRESENT

Shri Prataprao Jadhav -- Chairperson

MEMBERS

Lok Sabha

- 2. Shri Sisir Kumar Adhikari
- 3. Shri A.K.P. Chinraj
- 4. Shri Rajveer Diler
- 5. Dr. Mohammad Jawed
- 6. Shri Narendra Kumar
- 7. Shri Janardan Mishra
- 8. Shri Talari Rangaiah
- 9. Smt. Gitaben Vajesingbhai Rathva
- 10. Shri Brijbhushan Sharan Singh
- 11. Shri Indra Hang Subba

Rajya Sabha

- 12. Shri Ritabrata Banerjee
- 13. Shri Samsher Singh Dullo
- 14. Shri Nazir Ahmed Laway
- 15. Shri Rathwa Naranbhai Jemlabhai
- 16. Shri A.K. Selvaraj
- 17. Shri Ajay Pratap Singh
- 18. Shri Lal Sinh Vadodia

Secretariat

- Shri Abhijit Kumar Additional Secretary
- 2. Smt. Emma C. Barwa Additional Director

Representatives of the Department of Rural Development (Ministry of Rural Development)

Shri Amarjeet Sinha - Secretary

2. Shri Sanjeev Kumar - Additional Secretary &

Financial Advisor

3. Smt. Alka Upadhyaya - Additional Secretary

4. Shri Prasant Kumar - Additional Secretary

5. Shri Kamran Rizvi - Additional Secretary

6. Dr. Seema Gaur - Chief Economic Advisor

7. Smt. Ratna Anjan Jena - Additional Director General

8. Shri Rohit Kumar - Joint Secretary

9. Shri Charanjit Singh - Joint Secretary

10. Ms. Leena Johri - Joint Secretary

11. Smt. Nita Kejrewal - Joint Secretary

12. Dr. Biswajit Banerjee - Joint Secretary

13. Shri Ajay S. Singh - Chief Controller of Accounts

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee convened for taking the evidence of the representatives of the Department of Rural Development (Ministry of Rural Development) in connection with the examination of Demands for Grants (2019-20) relating to Department of Rural Development.

[Witnesses were then called in]

3. After welcoming the witnesses, the Chairperson drew the attention to the fact that the discussions made here were to be treated as confidential and not to be made public till the Report of the Committee was presented to Parliament. The Chairperson in his opening remarks broadly explained the scheme-wise funds proposed for 2019-20 under different rural development schemes. Thereafter, the Secretary, Department of Rural Development (Ministry of Rural Development) made a Power Point Presentation

inter-alia highlighting allocations viz. utilisation of funds in different years so far

alongwith the Plan allocation for 2019-20 and the initiatives taken under different schemes like MGNREGA, PMGSY, NRLM-Aajeevika, PMAY-G, etc.

- 4. Thereafter, the Members raised queries on issues ranging from adequacy of budget for different schemes/projects and its impact on the implementation of the schemes etc., which were responded to by the witnesses.
- 5. The Chairperson then thanked the representatives of the Department of Rural Development (Ministry of Rural Development) and asked them to furnish written information on points raised by the Members on which the replies are not readily available as soon as possible, to this Secretariat.

[The Witnesses then withdrew]

A verbatim record of the proceedings has been kept.

The Committee then adjourned.

Annexure II

STANDING COMMITTEE ON RURAL DEVELOPMENT (2019-20)

MINUTES OF THE FIFTH SITTING OF THE COMMITTEE HELD ON WEDNESDAY, THE 27 NOVEMBER, 2019

The Committee sat from 1000 hrs. to 1020 hrs. in New Committee Room 'D', Ground Floor, Parliament House Annexe Building, (PHA), New Delhi.

PRESENT

Shri Prataprao Jadhav -- Chairperson

MEMBERS LOK SABHA

- 2. Dr. Mohammad Jawed
- 3. Prof. Rita Bahuguna Joshi
- 4. Shri Narendra Kumar
- 5. Shri Janardan Mishra
- 6. Shri Kinjarapu Ram Mohan Naidu
- 7. Shri Talari Rangaiah
- 8. Smt. Mala Rajya Laxmi Shah
- 9. Shri Brijbhushan Sharan Singh

RAJYA SABHA

- 10. Shri Shamsher Singh Dullo
- 11. Shri Nazir Ahmed Laway
- 12. Shri Naranbhai Jemlabhai Rathwa
- 13. Shri A. K. Selvaraj
- 14. Shri Ram Shakal
- 15. Shri Ajay Pratap Singh
- 16. Shri Lal Sinh Vadodia

SECRETARIAT

Shri Abhijit Kumar - Additional Secretary

2. Shri S. Chatterjee - Director

3. Smt. Emma C. Barwa - Additional Director

2. At the outset, the Hon'ble Chairperson welcomed the Members to the sitting convened for consideration and adoption of Three Draft Reports on Demands for Grants

(2019-20) pertaining to Department of Rural Development (Ministry of Rural Development), XXX XXX XXX XXX.

3. Thereafter, the Committee took up for consideration the Draft Reports and adopted the same without any modifications. The Committee also authorized the

Chairperson to finalize the Draft Reports taking into consideration consequential changes arising out of factual verification, if any, by the concerned Ministry and to present the same to both the Houses of Parliament.

The Committee then adjourned.

XXX Not related to the Draft Report